[Shri Satya Narain Sinha.) (2) return of the Consideration and following Bills, as passed by Lok Sabha

> The Appropriation (Vote on Account) Bill, 1965.

> The Kerala Appropriation (Vote on Account) Bill. 1965.

- O) Further consideration and passing of the Industrial Disputes (Second Amendment) Bill, 1964.
- (4) Consideration and passing of the following Bills, an passed by Lok Sabha:--

The Warehousing Corporations (Supplementary) Bill, 1964.

The Representation of the People (Second Amendment) Bill, 1964.

(5) Discussion on the Statement regarding allegations against certain Chief Ministers and other Ministers of State Governments made in the Rajya Sabha on the 22nd February, 1965, on a motion to be moved by Shri Dahyabhai V. Patel and others on Wednesday, the 31st March, at 2-30 р.м.

DEPUTY CHAIRMAN: The House adjourned till 2.30 P.M.

> The House then adjourned for lunch at one of the clock.

House reassembled after lunch at half-past two of the clock. The VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

THE BUDGET (KERALA), 1965-66 continued

S«RJ JOSEPH MATHEN: Mr. Vice-Chairman, I had been talking about the aecessity of developing the fisheries of the State to solve the food problem of the State and in other parts of the country. As I mentioned, we have nearly 450 i>f sea coast and during the last few

years we had been experiencing erosion ia sea coast and because of sea erosion a good area of the sea coast had been washed off and the people in the coastal area have been dislocated. I do admit that the Central Government have taken immediate steps to prevent the sea erosion but in the beginning there had been a controversy with regard to meeting the expenditure for preventing sea erosioa. It is my opinion that the Central have to take Government will responsibility of maintaining the entire sea coast, whatever may be the cost, because maintaining the sea coast should be their responsibility as the sea and the sea coast are controlled by the Centre. The Central Government have been providing funds for preventing erosion at Chambal Valley and Yamula Valley and other places. So the Slate Ministry or administration should take care to meet the Central Government so that they may get ample funds to protect the entire sea coast of that State. This coastal area should be given much importance and those lakhs of people who are settled there, living on the fishing industry should find employment, should find ample funds to develop their fisheries. Thousands of mechanised boats should be distributed to these people in that area and improved implements should be provided, factories should be started for marine diesel engines, nylon threads and such other things should be made available to those who may need to use them. If this is done I am quite sure a portion of the food problem of that area will be solved as fish is one of the major subsidiary foods of that area- Over and above the food problem, the most vital problem that i9 troubling the State is unemployment as has been pointed out by my friend here. You find that lakhs and lakhs of matriculates are turned out of schools every year and also graduates are sent out but they do not find employment. If at all they can find some employment, they are suitable only for white collar jobs, clerical jobs or jobs of a nontechnical character. It is my request that in that State, from one end to the other, we should have technical training centres and every matriculate who comes out of the school who wants to get admission in the technical training centres for under-

going training in tradesmanship either as turner, grinder or welder or whatever trade it may be, gets admission. We are falling short of tradesmen and it is my humble request that a sufficient number of training institutes should be established at the expense of the Centre to see that all these people are converted into technical people so that they may be absorbed in the various technical industries in the various parts of the country and in the State. It is found from all statistics that the State is the biggest employer and this House may be surprised to know that even the appointment of a peon in the State is done by the P.S.C because such is the tension existing in the employment 6phere. Much of the conflicts between the communities, between the forward and backward sections, are all created because of the employment position. If some protection is given to the backward section, the forward communities are discontended and they organise themselves in the name of the Kerala Congress or whatever it is because of vested interests in the employment sphere. All these thnigs are happening and all these uncertainties in the political arena are there because of the employment question. We will have to see that more industries are established there. It has been pointed out that the Central sector industry has not developed in Kerala. Whenever you are to establish an industry in this country at the expense of the Centre. various reasons are given to locate the industry in various other States and you do not consider the great problem that is created. There is so much uncertainty and confusion in social and economic spTiere and political sphere and even in all the other spheres of activity. It is my request that every effort should be taken to see that more and more industries are licensed and started at the expense of the Centre in that area so that employment may at least solve some of these problems.

Lastly I wish to point out that the other day one of the Members of this House pointed out that in Kerala affairs the Central Government and the Congress had bungled. I wish to inform the hon. Member that it is not now that the Congress had bungled in handling the Kerala issue but it was at that time when such

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time servers had been included in the Congress Cabinet, and such time-servers were not seen in Kerala after resignation of the Cabinet until he comes to this House announcing this new discovery about Kerala. He had been the reason for creating all these problems in the State—the communal troubles-and he has gone, after resignation, to fresh pastures to seek new avenues of comforts and convenience. My only request is that the State may be saved from such superpoliticians so that we may have our own peaceful way of approach to political issues. Thank you.

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PROF. M. B. LAL (Uttar Pradesh): I have very carefully heard the speech just delivered by my friend Mr. Mathen for whose sincerity I have great regard and for whom I have great affection. He has tried to throw the responsibility for the present sad plight of Kerala on the opposition parties. It is very difficult for any of us to say that for the present conditions of the country, the opposition has no responsibility whatever. No doubt in Kerala also such democratic forces, or social democratic forces that are playing with pro-Peking Communist forces to achieve some political objective, party objective, will have to shoulder a certain responsibility for the present critical situation in that State. But I am sure Mr. Mathen will not like all opposition parties to be liquidated in Kerala so that, willy-nilly, all voters may have to vote for the Congress Party, whatever the Congress parliamentary choose to do. No democracy can function that way. If Mr. Mathen had been candid enough, he would have told this House openly that for the present miserable condition of the State of Kerala no Party is more responsible than the Congress Party. Kerala undoubtedly is a challenge to our patriotism, to our sense of responsibility, to our constructive statesmanship and to our faith democracy, and I have no hesitation in saying that the Congress Party has miserably failed to stand this test properly.

Yesterday Mr. Nanda, the Home Minister, invited our attention to the fact that in the elections of 1965 communists

[Prof. M. B. Lai.] secured less votes and let-s percentage of votes than they were able to get in previous elections. This clearly indicates that voters by themselves cannot be held responsible for betraying the cause of democracy. Mr. Nanda also told us that more people voted for Congress forces in 1965 than they voted in previous elections. He told us that 36 Congress and 24 Kerala Congress, in all 60 Congressmen are returned by the electorate, and he also told us that if they had not quarrelled among themselves, the Congress could have won 12 seats more. So, there would have been 72 in a House of 133. The Congress would have been in a clear majority if the Congress had not chosen to be divided and the Congress High Command had not compelled the Congress voters to be divided in their loyalties. If that is the position, I wish to ask who is responsible for the present situation if not the Congress leadership, which failed to compose differences in Congress ranks, which failed to present to Communist forces a united front. If the official Congress was returned as the second party, none but the Congress is responsible for it-

Sir, a great friend of mine, who is not a member of the Congress Party, who is older to me in age, and whose loyalty to democracy is greater than his loyalty to any other cause, has written to me that in this election of 1965 the Congress—I am quoting the letter—"the Congress forgot the national danger. Chinese invasion was in the background. Jibing at Mannam and ridiculing the Kerala Congress was the Congress theme for winning the elections. To pulversive the Kerala Congress was the main objective of the election campaign of the Congress." With regret he informs us that "the Congress had become so drunk with power that they thought that they had only to parade their might and glory for the voters to get dazzled." He says that "he had hardly ever seen such vanity as the Congress leaders showed in Kerala. That fifteen Congressmen refused to obey the Congress High Command was. to them, the national issue. They had to be taught a lesson, given a chastisement, and the Congress was going to do it." This is how,

with agony, he described to us the attitude of the Congress leadership during the Kerala elections, and I have no doubt whatsoever in my mind, whether I would have liked the Congress to be in power in Kerala again, or not, that Congress would have been able to form a stable Government in Kerala if the Congress had not chosen to follow the lead of a particular person who is rejected by the electorate by an overwhelming majority and if the Congress leadership had the wisdom to keep united, if not all democratic forces. at least such forces as were loyal to the Congress. Sir, I have no doubt in my mind that, even after the election, if the Congress had so chosen, there could be a duly constituted democratic Government in Kerala, Mr. Nanda chooses to include Kerala Congress members as Congress members when he tries to prove that Congressmen command greater confidence of the people of Kerala than the Communists do. But when there is the question of constituting a democratic government in that State, the claims of the Kerala Congress as Congressmen, are completely ignored and no assurance is given whatever of any support to the Kerala Congress for running the government. Sir, as was pointed out by my hon. friend Shri Vajpayee yesterday, once the Congress chose to lend its support to the Praja Socialist Party to form the government while the Praja Socialist Party was in an absolute minority. I am one of those who feel that ideologically, the Praja Socialist Party is very different from the Congress Party.

SHRI M. S. GURUPADA SWAMY (Mysore): Not now.

PROF. M. B. LAL: Some friends do not think so. But even those who think that the Praja Socialist Party and the Congress Party are ideologically near to each other will agree with me that the Kerala Congress is nearer to the official Congress than the Praja Socialist Party can ever, be, especially when the leaders of the Praja Socialist Party constantly hammer in that ideologically they are different from the Congress. So if passive assistance or support to the Praja Socialist Party could be rendered for some time, why could not that support and assistance be extended to the Kerala Congress? I

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can very well understand the Congress not assuming power themselves. There is a precedent in British politics. The Conservative Government fought an election. The Conservative Party in that election was not returned in a majority, though it was a major party. It refused to shoulder the responsibility because it also failed to secure the support of the majority of the people which it claimed before the elections. So I could very well understand the Congress refusing to shoulder the responsibility for the administration of the country, because the Congress which was in a near majority before the elections was converted into a minority after the elections. But I do not see what reason was there for the Congress to take an attitude which made it impossible for the ordinary democratic government to be formed. Sir, in the Note which has been circulated to us, it is said that Mr. Abraham, the leader of the Congress Party, reaffirmed before the Governor the Congress stand and said that the Congress Party would function as a constitutional opposition to whoever else formed a government, that the Congress would support the actions of any non-Congress ministry if such actions were in line with Congress policies and otherwise the Congress Party would.not support them. Now, I feel that the Governor should have tried to secure a further clarification from Mr. Abraham, if Mr. Abraham's attitude was equally applicable to the Communist Party and the Kerala Congress, or if he wished to make a distinction between the two. If he was equally benevolent to the Communist Party and the Kerala Congress, then the claims of the Communist Party deserved to be carefully considered. And in case Mr. Abraham, the leader of the Congress Party wished to make a distinction between the two or was conscious of the fact that ideologically the Congress Party was nearer to the Kerala Congress than it was to the Communist Party, and could expect from the Kerala Congress administration an and implementation of policies, more or less, on the Congress lines, then the claim of the Kerala Congress was a strong one. If that was the attitude of Mr. Abraham, I have no doubt in my mind that the Kerala Congress should have been given an opportunity to

form a government. And then the statesmanship of the leaders of the Kerala Congress was to be tested. If they had chosen to act in a manner offensive to Mr. Abraham and the Congress Party, then the Congress Party would have voted against the Kerala Congress government and the people of Kerela would have known that the Kerala Congress men are not really Congressmen. If the Kerala Congress had acted, more or less, in line with the Congress policies and than Mr. Abraham and his friends had chosen to vote against the Kerela Congress government, then the people of Kerala would have known that the Congress leadership is not for Congress policies, but is only for power and for the chastisement of rebels in their party. So, Sir, I personally feel that however grave the situation was in Kerala, a democrat would feel that the situation was not so grave that the Governer should de-lare that an ordinary. regular and constitutional machinery could not 3 P.M. function and President's rule should be established. There is a provision in the Constitution with regard to the establishment President's Rule. Therefore. establishment of President's Rule is legal. But I wish to maintain that this provision in the Constitution cannot be claimed to be a significant feature of democracy or democratic constitutional procedure. It is at best an extrademocratic constitutional procedure provided in our Constitution perhaps because the Constituent Assembly felt that we Indians are not sufficiently used to democratic processes. Let us not get used to the idea that President's Rule is also a normal feature of Parliamentary democracy; let not the people of Kerala or of India be told that President's Rule could be a normal feature of a democratic government. I have not doubt in my mind that if there had been no provision in the Constitution with regard to President's Rule under certain circumstances- a democratic government would have been established in Kerala. But because there is some such provision and because an important party

in Kerala feels that if this provision could be applied, power would revert to it through the Centre, this situation is created.

SHRI P. N. SAPRU: After all, there is no provision for President's Rule in countries which have a federal form of Government. Take Australia, take Canada, take the United States of America. This is an exceptional provision and this should have been borne in mind by the Governor.

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SHRI BHUPESH GUPTA: This is in the spirit of section 93 of the Government of India Act.

PROF. M. B. LAL: I am much obliged to Dr. Sapru for inviting the attention of this House to the fact that President's Rule is not a salient feature even of the federal government not to speak of other democratic governments.

Sir, I feel that even when the Congress was in power and when the Centre ruled through the Governor, the Congress failed to do what was needed to ameliorate the conditions of the people of Kerala. My friends belonging to the Congress Party hailing from Kerala did very well in inviting our attention to the economic conditions of the people of Kerala. As I said yesterday, and I repeat it again, unemployment and poverty breed communism. If you are unable to solve that problem through manipulation of caste votes, you cannot retain power. If you just boost the leadership of a lower community, you lose the support of certain higher sections of the community. You can have the general support of the people only when you ensure to the people fair justice, prosperity and freedom. Therefore. . .

SHRI AKBAR ALI KHAN: That is why we decided to be in opposition, Professor.

PROF. M. B. LAL: I am sorry I do not happen to agree with Mr. Akbar Ali. you did not choose to be in opposition but you chose to rule from the Centre when it was not possible for you to rule at the State level.

SHRI A. B. VAJPAYEE: They think they are born to govern.

SHRI BHUPESH GUPTA: It was a political bluff you put acwss there.

SHRI JOSEPH MATHEN: I can understand Professor Lai criticising but Mr. Bhupesh Gupta's Party and the Jan

Sangh lost their deposits in most of the constituencies.

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SHRI A. B. VAJPAYEE: So what?

SHRI BHUPESH GUPTA: We will have to bring Ganges water to wash this off.

PROF. M. B. LAL: It matters little whether the P-S.P. lost the deposit or not but we did not lose our faith in democracy.

SHRI K. DAMODARAN (Kerala): They have lost it.

SHRI JOSEPH MATHEN: Not faith but as far as deposits are concerned, Mr. Bhupesh Gupta's Party and the Jan Sangh lost them in almost all the constituencies.

SHRI BHUPESH GUPTA: We did not lose faith in the absurdity of your Party.

PROF. M. B. LAL: I concede, Mr. Mathen, that the Congress Party commands much greater confidence of the people of Kerala than the Praja Socialist Party, the Jan Sangh and the Right Communist but all that I wish to say is that the Congress Party . . .

SHRI P. N. SAURU: ... has failed the people of Kerala.

PROF. M. B. LAL: ... has faile'd the people of Kerala, as my hon. friend. Dr. Sapru, says. I may add further, that it has not only betrayed the trust of the people of Kerala but also betrayed its own faith in democracy.

SHRI M. RUTHNASWAMY: Mr. Vice-Chairman, at the outset I would say that I support the Budget because if we did not pass the Budget. Kerala would be in a worse mess than it is at present. I have the greatest sympathy with the Members from Kerala who plead for the economic development of that State and I hope and trust the Budget framed not under Congress auspices but at Presidential discretion and under the sponsorship of the Governor aided by civil service advisers would give Kerala a better deal than it has had from the Congress. This debate which is professedly a debate on the Kerala Budget has

telescoped into a debate the constitutional position and political developments in Kerala. As has been pointed out by more than one Member, article 356 contemplates a situation under which the government of the State cannot be carried on in accordance with the provisions of the Constitution. What are the provisions of the Constitution? They are laid down in articles 163 and 164 according to which the Government of the State is to be carried on by Ministers responsible to the Legislature. Therefore, the ordinary constitutional government of Kerala State would consist first in a Legislature elected by the people being constituted and in the appointment and functioning of Ministers responsible to the Legislature. Now, these provisions of the Constitution would secure the functioning of a constitutional government in Kerala but they have not been followed.

And it has not been followed because the Governor in his judgment has thought that no such Council of Ministers as could be held responsible to the legislature could have been formed. Now, of the parties that proved successful at the election the left communists are out of the question because physically they find it impossible to form a Government, even to be present in the legislature, and it is a notorious fact that no other group in the legislature would have supported them. So they are ruled out. But among the other groups, the Congress, if it had not been out to punish the Kerala Congress members for their recalcitrance, could, with the Kerala Congress members, have formed a Ministry. The Kerala Congress members offered to join with the orthodox Congress members in order to form a Ministry.

SHRI AKBAR ALI KHAN: Would you like to form any Government or any organisation with those who do not have any regard for discipline and principles?

SHRI P. N. SAPRU: What is discipline?

SHRI BHUPESH GUPTA: May I know whom you took in Orissa? Gana Tantra, was it not?

SHRI M. RUTHNASWAMY: It is all rather comic. Apart from the state of discipline in the Congress Party, one would have thought that a statesmanlike party would have welcomed the rebels from its midst; in order to form a constitutional democratic government would have welcomed even the rebels because after all they rebelled not on account of any principle or policy but on account of certain personalities which brought the Congress Government into contempt in Kerala.

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SHRI AKBAR ALI KHAN: Selfish motives.

SHRI M- RUTHNASWAMY: If the Congress refused to form a Government with the Kerala Congress, the Congress group was willing to support any constitutional democratic government that could be formed. And I think, Mr. Vice-Chairman, that if ihe Governor had given an opportunity to the other groups they could have combined and formed a stable Government provided of course that the orthodox Congress group would have been statesmanlike enough to support such a coalition Government. And such a coalition Government, provided it did not suffer from any ideology but was willing to govern the State on a minimum programme of efficiency and good administration, could have, I think, given a stable democratic government to the Kerala State. I am afraid the Governor did not use his judgment and did not exhaust all the possibilities that were open to him Of course, people would say that it would have been a minority Government. But there have been minority Governments in other democratic countries. In England in the early years of the 19th century one minority Government followed another and even in this century the Labour Government formed minority Governments twice in 1924 and in 1929. Why was it? Because the other parliamentary groups were not pinned down by partnership but were statesmanlike enough to allow a minority Government to govern the country in a situation where they themselves, the majority, were not able to do so. It is a famous constitutional maxim, uttered, curiously enough, by a military comman[Shri M. Ruthnaswamy.]

der, Duke of Wellington, that the King's Government must be carried on in any instance.

SHRI BHUPESH GUPTA: Here also Mr. Nanda's Government must be carried on in any instance.

SHRI JOSEPH MATHEN: Is it the hon. Member's contention that Mr. Namboodiripad, being the leader of forty members, should be asked to form a Ministry?

SHRI M. RUTHNASWAMY: I have already said at the beginning that the left communists are out of the question altogether. Speaking in India, that I will say the country's Government must be carried on but according to the parliamentary method. It is a parliamentary Government that we want, not the Presidential dictatorship that has been set up in the present instance. And as one contemplates this melancholy fact, Mr. Vice-Chairman, one begins to think somberly and sadly of the future of parliamentary government in this country. Parliamentary government has been strangled in the birth almost in Kerala. The other day a Lady Member made a powerful plea in a speech whose manner I admired but whose matter I deplored for legalised abortion. Legalised abortion seems to have come out of the domestic into the political sphere in Kerala.

SHRI BHUPESH GUPTA: It is $_{\rm a}$ good one, I think.

SHRI M. RUTHNASWAMY: And we have the farce of a legislature being dissolved even before it was summoned. According to article 176 of the Constitution a legislature after a general election has to be summoned, has to meet and has to function as a legislature.

SHRI P. K. KUMARAN: They were afraid of losing more Congressmen to the Rebel Congress.

SHRI JOSEPH MATHEN: There was nobody from your side to cross the floor because you were only three.

SHRI BHUPESH GUPTA: It does not matter; why are you obssessed of our being three or "thirty?

SHRI AKBAR ALI KHAN: Who is to address?

SHRI M. RUTHNASWAMY: If only the Congress Party had not been animated by partymanship, if it had been animated by statesmanship, we could have had a democratic Government in Kerala. The Congress Party has always been notorious for keeping party before Parliament, for choosing party before Parliament, for considering the interests 'of the party before the interests of Parliament, before the interests of the country. Once before also this partymanship of the Congress was in evidence. When under the Government of India Act of 1935 Congress Governments were being formed all over the country, the Congress Party refused to admit members of the Muslim League into their Government just because they were the party in majority and therefore only the partymen could constitute Governments, as if w« had a full-fledged parliamentary Government in those days, as if we had a full-fledged independent national democracy in those days. In a time of transition when all parties had to be rallied round the banner of freedom the Congress Party chose to be noted for its ~rather than for partymanship statesmanship. And once again, Mr. Vice-Chairman, I am afraid this partymanship of the Congress Government will lose the cause of parliamentary democracy in our country.

THE VICE-CHAIRMAN (SHRI M. P. BHARGA.VA): I have still got a list of hon. Members who want to take part in this debate. I would therefore seek then-help so that they limit their remarks to ten minutes each.

SHRI D. L. SEN GUPTA (West Bengal): Mr. Vice-Chairman, Sir, I personally feel that we are arrogating to ourselves certain duties which really do not belong to us. It was the job of the Kerala State Assembly to pass their own Budget but unfortunately this Congress Government has taken such a stand at the Centre and also at the organisational level as a

result of which the Constitution, for the purpose of Kerala, stands bereaved and as a matter of fact I feel that we are here addressing a funeral ceremony of democracy in Kerala *vis-a-vis* India and high priests are reading Constitutional *mantras*. If I can place before you the statement laid on the Table yesterday, I find that there are certain figures and certain statements which require close analysis for an appreciation of the *bona fides* of the same. There is a portion which says:

"In the circumstances, the Governor found no possibility of the Communist Party commanding a working majority even if those of their members who are in detention were free to function as Members of the Assembly. The Governor did not, therefore, call upon the leader of that party to form a government."

It is as if, had Mr. Namboodiripad been in a position to form a government, they would have been released. That was not the position. The Government would not have released them at all. 'They made their position clear. So, there is no question of calculating with those 29 persons. The next para is very important, which says:

"The Governor explored other possibilities too, but in view of the decision of the Congress Party not to join with any other party to form a Government, and the combined strength of the Kerala Congress, Muslim League, etc., being only 37, the Governor came to the conclusion that there was no possibility also of any other party being able to form in combination with other parties and groups a viable Ministry."

Here, the figure is* 37, but this statement does not say what the position would have been with the Communists (Marxist) having 11 members out and 13 SSP members who were in favour of forming or supporting any non-Congress government. I find a strength of 37 is given. Plus 13 SSP plus 11 CPI it would have meant 61. That is in a House of 133 minus 29 in jail, in a House of 104. So, in a House of 104 if the Kerala Con-

gress was asked to form a Ministry, there was a possibility of 61 siding with the Government. The statement does not say what attitude the SSP or CPI had taken in respect of Kerala Congress forming a government. So long as that position is not made clear, this does not carry us any further.

In paragraph 1, the Government have explained the position already as to why they did not call the Communist (Marxist) Party to form the government, but in the second paragraph they have suddenly shelved it. The figures do not go to their logical end. This is not fair. If there was an election, at least the Assembly ought to have been summoned. I have carefully gone through the Constitution and I find that under Article 159 the Governor has got to take the oath. While taking the oah, it says: "I shall defend the Constitution." Defending the Constitution requires interpretation of Article 174(1). Article 174(1) clearly says that the Governor shall from time to time summon the House. Article 174(2) says:

"The Governor may from time to

- (a) prorogue the House or either House;
- (b) dissolve the Legislative Assembly."

Article 174(2) has got to be read with Article 174(1). You cannot read Article 174(2) without reading Article 174(1), or unconnected with it. So, the Governor had a duty to summon the House, shall summon the House. "Shall" cannot be interpreted as 'may' or 'may not'.

I do not find in the Constitution any provision which really says that without summoning, after due election, the Assembly could be dissolved. I raised this as a point of order day before yesterday when Mr. Hathi made the statement You cannot dissolve that which did not exist. 'Dissolve* means that something exists and you are going to dissolve that. I also raised the point about the sense of Article 174(1). Now, what do we find? The position was not as simple as they have stated here. The Congress and the Gov-

[Shri D. L. Sen Gupta.] eminent also was very much in doubt. We find that they have consulted legal opinion arid legalists as saying: You can do it. We want to know who are these legal experts. We want to know whether Mr. Setalvad, the former Attorney-General of India, was consulted. Was Mr. Daphtary, the present Attorney-General, was consulted? We want to know what was their opinion on the subject. We have seen in today's papers that 40 Supreme Court advocates have held that this is against the Constitution. A man like Mr. Harekrushna Mehtab, who is a Congress leader of eminence, has held the procedure was illegal. I may tell you that as a matter of fact this Kerala Budget cannot be constitutionally passed by us, cannot be legally passed by us. We should not do it and it is a challenge. I can say that this illegal order should be revoked. Till that is done it would not be wise and correct to proceed with it.

Now, there is the question of State security. national security and all that. I fully agree with the Government that on a question of national security there should be no compromise. I stand by that. But the question is if the 29 elected members of Kerala had been released. would our national security have been endangered? What for this military? What for this police? We really should see if the Communist Party or any other Parties were allowed to form a government in Kerala, they would function democratically. The Congress lost this election. The Congress will lamentably fair in the next elections too. If I have understood the Communist Party, they have approved of democratic methods, democratic principles of the Constitution. Now, they will go to the people and say: Look, here is democracy, look, here is your Constitution. And you are allowing yourselves to be played into the hands of the Communist Party. You cannot stop the communist game. You are allowing the communists to grow. So, the time is ripe enough. Instead of putting indiscriminately people in jail, find out who is the culpTit. Try him and give him exemplary punishment. Let the people learn that the Government exists, that Govern-

ment does not tolerate treason, that Government does not tolerate disloyalty to the country. Instead of doing that you find out certain books, pamphlets and this morning I referred to one letter of Mr. Niren Ghosh written to the Craiman. Mr. Sudhir Ghosh mentioned in this House that he had heard from the Chief Minister of West Bengal that Mr. Niren Ghosh wah indulging in the sabotaging of Ordnance Factories. Now, what happened? If that was a fact, why does not that fact find mention in the Home Minister's booklet? Why does it not find a mention in the Home Minister's statement? So, I take it that it was not communicated to the Home Minister. that it was not communicated by the Chief Minister to him. Should we believe Mr. Sudhir Ghosh or should we believe what the Chief Minister says . . .

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SHRI BHUPESH GUPTA: Mr. Sen Gupta, in the same way as President Kennedy communicated about the aircraft carrier

SHRI D. L. SEN GUPTA: All Congressmen are honourable men. I do not question his credentials.

He is supposed to be a man in the confidence of Jawaharlal Nehru, Kennedy and Khrushchev. So I do not claim to be a very importance man as Shri Sudhir Ghosh. All I can tell you is that Shri Niren Ghosh has denied the allegations. Our Home Minister gathered it from police spies and on the basis of that on 31st December 1964 he rounded up the Communists. What did they do throughout 1964? Why did you not arrest them one by one? Why were all arrested on one day? What suddenly happened? They must have been doing something against the Government for some time. I have seen the Government stating that Shri Niranjan Sen Gupta, West Bengal M.L.A., Shri Satish Pakrashi, ex-M.L.C, Dr. Narayan Roy, present M.L.A., and Shri Ganesh Ghosh, present M.L.A., had been to Kulu Valley and were conspiring with the Chinese and all that against India's interests. Dr. Narayan Roy belongs to the group of nationalist Communists, that is Shri Bhupesh Gupta's group—he will bear me out. Shri Niranjan Sen Gupta from jail wrote to Shri Jyoti Basu that

he had never been to Kulu Valley in his life and his letter had been read out on the floor of the House of the West Bengal Assembly. How do you say that nationalist Communists like Dr. Narayan Roy conspired with China against Indian national interest or that the right Communists and the left Communists together conspired with China against India? We do not appreciate the veracity of it. I do not doubt Mr. Nanda's bona fides. But all I say is that bona fide action 'does not mean correct action. There might be wrong action, erratic action. Why is the Government not accepting its mistake? Why is the Government not admitting its wrong and correcting it?

श्री प्यारे लाल क्रील 'तालिब' (उत्तर प्रदेश) : जनाब वाइस चेयरमैन, जम्हरियत में जनता के कुछ बनियादी हकक होते हैं और उन बनियादी हकक को हर हालत में कायम रखना चाहिये। जम्हरियत क्या है? जम्हरियत जनता के विचारों का एक खाका होता है-जनता की इच्छाग्रों का, जनता क्या चाहती है, उसका एक खाका होता है । श्रापने हजारों रुपया खर्च किया ग्रीर इलेक्शन कराया ताकि वहां पर जम्हरी हकुमत कायम हो सके, वहां पर असेम्बली बन सके। आपका बनियादी मकसद यह था कि वहां पर धरोम्बली हो ग्रीर ग्रसेम्बली के जरिये वहां हकमत चले बजाय इसके कि प्रेसीडेन्ट रूल जारी रहे। तो वहां पर चनाव हए और चनाव के वक्त श्रौर चनाव से पहले ग्रापने यह भी कह दिया था कि कम्यनिस्टस की क्या एक्टीविटीज हैं। यहां तक भ्रापने कहा था कि वे गहार हैं, यहां तक कहा कि वे वतन के दश्मन हैं। इस पर भी जनता ने उनको चना और चनने के बाद ग्रापने इतनी देर भी इंतजार नहीं किया-तीन महीने भी इंतजार कर लेते--- ग्रौर उसके बाद गवनंर का यह काम नहीं था कि खामोशी से बैठै रहे । गवर्नर को भी एक्टिव पार्ट लेना चाहिये था, मुख्तलिफ पार्टी के लोगों के पास जाते और हकुमत

बनाने के लिये कह सकते थे। ता गवनर को भी एक्टिव पार्ट लेना चाहिये था ताकि जम्हरियत का उसुल कायम रह सकता । ग्राखिर ग्रसेम्बली के चुनाव पर ग्रापने इतने रुपये खर्च किये। मगर गवर्नर ने क्या किया कि चंद दिनों में सिफारिश की कि यहां प्रैसीडेन्ट रूल होना चाहिये । जम्हरियत में अवसरियत की हकमत बनती है, अकल्यित की हकुमत बनती है, माइनारिटी की सरकार बनती है, कोएलिशन गवर्न मेंट दन सकती है। मुखालिफ पार्टियां समझ लें कि हमको हुकुमत चलानी है, एक प्रोग्राम बना लें, तो कोई वजह नहीं सरकार नहीं बन सके। डैमोकैसी में यह होता है। तो कोएलिशन गवर्नमेंट बन सकती थी, अकल्यित की गवर्नमेंट बन सकती थी। ग्रगर हकमत चाहती है कि जम्हरियत कायम रहे तो हकुमत की यह इंतिहाई कोशिश होनी चाहिये कि वहां असेम्बली बने ग्रीर वह फंक्शन करे। ग्रापने ग्रसेम्बली को बुलाया तक नहीं, ग्रसेम्बली को बुलाना चाहिये, उसके बाद भ्राप चाहे उसको डिजाल्व कर देते । हम यह नहीं समझते कि ग्रसेम्बली एग्जिस्ट नहीं करती है और आप उसको डिजाल्व कर सकते हैं। ग्राप ग्राटिकल 174 पर गीर करें जिसमें कहा गया है कि गवर्नर असेम्बली को समन करेगा । समन करने के बाद ग्रगर वह फंक्शन नहीं करती है ग्रीर दिक्करों ग्राती हैं या हकुमत नहीं बन पाती है, ऐसी कुछ हालात हैं, तो उसको डिजाल्व कर सकते हैं। मगर ग्रसेम्बली को समन ही नहीं किया, असेम्बली को बनने ही नहीं दिया । यह कहना कि गजट में नाम था गये, असम्बली हो गई तो गजट में नाम बा जाने से तनख्वाह नहीं मिलती जब तक मेम्बर्स ''श्रोथ'' न ले लें, कसम न खालें। मैं तो यह कहंगा, सरकार से दर्ख्यास्त करूंगा कि यह एक ऐसा सवाल है जिसको सुप्रीम कोर्ट को भेजना चाहिये ग्रौर इस पर राय लेनी चाहिये ताकि आयन्दा के लिये जम्हरी हकमत यहां पर कायम रह सके । क्या

1965-66

4735 Budget (.Kerala) [श्री प्यारेलाल कुरील "तालिव"] यह सही नहीं है कि जब यहां मरकजी हुकूमत कांग्रेस की थी ग्रीर केरल में कम्यनिस्ट गवर्नमेंट थी तब क्या उस कम्यनिस्ट गवर्नमेंट ने ग्रीर पार्टियों का कोग्रापरेशन नहीं लिया। महज इसलिये कि कम्युनिस्ट गवर्नमेंट हो जायगी इसलिये वडी मारी दिक्कत सामने था जायेगी, या वह कीग्रापरेट नहीं करेंगै, तम्राव्वन नहीं करेंगे, एकदम से यह कदम उठा लेना और वहां असेम्बली न बनने देना--इसको में कहता हं जन्हरियत का गला घोंटा जा रहा है, जम्हरियत के गले पर छुरी चलायी जा रही है। ग्राप कहते हैं ये जो 29 एम० एल० एज० हैं उनको ग्राप रिहा करते तो देश के अन्दर अशांति फैल जाती। क्या गवर्नमेंट भ्रपने को इतना कमजोर समझती है जो 29 ब्रादिमयों से डरती है। ग्राप ग्रपनी दरियादिली का सबत देते, श्चाप श्रपनी दयानतदारी का सबुत देते, द्याप ग्रपनी जैनरोसिटी का सबत देते ग्रीर उनको रिहा कर देते और रिहा करने के बाद ग्रसम्बली को समन करते और समन करने के बाद एक एक ग्रादमी के खिलाफ जो चार्जेज हैं उन चार्जेज को लगा कर ग्राप उनके खिलाफ कार्यवाही करते, इससे हिन्दस्तान के किसी ब्रादमी को कोई ऐतराज नहीं हो सकता था । स्राप जम्हरियत में डी० ब्राई० ब्रार० का इस तरह से इस्तेमाल कर रहे हैं जो भ्रव्वल तो जम्हरियत में होना ही नहीं चाहिये। जब चीन के साथ लहाई के दौरान सरकार ने डिफैन्स ग्राफ इन्डिया का इस्तेमाल किया तब यहां कांग्रेस ग्रपोजिशन चीख उठी ग्रीर चिल्ला उठी धौर क्या कुछ नहीं किया। आज इमरजेन्सी भी नहीं है, लड़ाई भी नहीं है, तब भी यह डी० ग्राई० ग्रार० चल रहे हैं, आपके प्रिवेन्टिव डिटेन्शन लाज चल रहे हैं। उसमें पूरा एक चैप्टर है

धाफेन्सेज अगेन्स्ट दी स्टैट, उसमें सब चीजें

था जाती हैं। श्रगर कोई ग्रहारी करता 🕽, उसके लिये श्राई० पी० सी० मौजूद

है, दूसरे ऐक्ट मीज्द हैं, उसके मुताबिक उनके खिलाफ कार्रवाई की जाय । ग्राप जनता को श्रपने ग्राप हंसने का मौका देते हैं। धी० ब्राई० ब्रार० में ब्रापने तमाम एम० एल० एज० को गिरफ्तार किया। क्या कहेंगे लोग कि ग्राप ग्रपने पांव पर कुल्हाड़ी मार रहं हैं, ग्राप ग्रपनी ग्रकीदत से गिरे जा रहे हैं, ग्राप जनता को, कम्युनिस्टों को, ग्रशांति फैलाने का मौका दे रहे हैं। 29 एम० एल० एउ० को भ्रापने जेल में रखा, बगैर उनके ऊपर केस चलाए । ग्रगर उनके खिलाफ चारजेंज हैं तो यह कोई तरीका जम्हरियत में नहीं होता कि एकदम से, आल-आफ-ए सडन उनको गिरफ्तार कर लिया जाये। यह एक जम्हरी गवर्नमेंट को शोभा नहीं। देता, यह कोई ग्रन्छी मिसाल हम कायम नहीं करते हैं। मैं तो चाहता हूं कि अगर कोई देश का दुवमन है, देश के खिलाफ कार्रवाई करता है तो ग्राप उसके लिये सख्त से सख्त कदम उठाएं। कोई प्रो-रिशयन हो सकता है, कोई प्रो-चाइनीज हो सकता है, कोई प्रो-सीलोन हो सकता है, कोई प्रो-बर्मा हो सकता है, प्रो होना कोई जुर्म नहीं है। जुर्म क्या है? जुर्म यह है कि एन्टी इन्डिया एक्टिविटीज तो नहीं हैं ? हमारे देश के खिलाफ तो कोई काम नहीं करते हैं जिससे देश की शांति मंग होती है, देश के अंदर फिजा मखदूश होती है। महज यह कहना प्रो-चाइनीज हैं---आपके यहां इन्डो पाकिस्तान फैंण्डशिप सोसाइटी है, इंडो चाइनीज फ्रेन्डशिप सोसाइटी है, इन्डो बरमीज फन्डशिप सोसाइटी है---प्रो के क्या मानी हैं ? मैं भी तो दिल में किसी कन्ट्री का "प्रो" हो सकता हं, मगर इसका यह मतलब नहीं कि मेरी एक्टी-विटीज सरकार के खिलाफ हैं, देश के खिलाफ हैं। इसका यह मतलब नहीं कि मैं देशद्रोही हं, इसका मतलब यह नहीं कि सारे के सारे हिन्द्स्तानी देशद्रोही हैं। श्रगर कोई देशद्रौही द्वोगा तो वह उस जगह में नहीं रह सकता, उस महल्ले में नहीं रह सकता, उस शहर में

नहीं रह सकता, उस मुल्क में नहीं रह सकता। हमारी जनता के अन्दर इतनी बेदारी है, जनता खुद जानती है और सख्त से सख्त कदम ग्राप उसके खिलाफ उठाएंगे, वह ग्रापका साथ देगी । मगर इस तरीके से एकदम तमाम एम० एल० एज ०को गिरफ्तार करना, यह आपको शोभा नहीं देता है। ग्रापने ग्रसेम्बली को समन किया होता, ग्रसेम्बली को समन करने के बाद ग्राप ध्रदालतों में चारजेंज ले जाते, जनता की, धदालत को इस बात का फैसला करने का भौका देते कि आया वे वाकई देशदोही हैं. देश के दूरमन हैं । वे लोग हमदर्द हैं, हम ग्रापके हमदर्द हैं, मगर इसका यह मतलब नहीं कि आप अंधार्धंध काम करें। देश में जम्हरियत है, जम्हरी राज्य है कोई शाहंशा-हियत नहीं है, कोई राजा की हकुमत नहीं है। जम्हरियत की परम्परा को ग्रापने कायम रखना है। जो हालत भ्राज केरल में हुई है मैं आपको यकीन दिलाता हं कि बहुत सी स्टेट्स के भंदर 1967 के चुनावों के बाद कोई पार्टी को अवसरियत नहीं होगी, किसी पार्टी की एक्सो-ल्य्ट मैजारिटी नहीं हो सकती । हो सकता है, दूसरी स्टेट्स में मुख्तलिफ पार्टियां आएं भ्रौर कांग्रेस को एक्सोल्युट मैजारिटी हासिल न हो, तो क्या ग्राप उस वक्त सारा प्रेसीडेन्ड रूल कर देंगे। ग्रापको ग्रभी से सोचना चाहिये, ग्रभी से कोई कदम उठाना चाहिये। सोचिए, इन हालात में हमको क्या करना है। याज एक स्टेट में ऐसा हया है, कल बंगाल में भी हो सकता है और तमाम स्टैटस में ऐसी बातें पैदा हो सकती हैं। आपको अभी से सोचना चाहिये, अभी से कोई अमली कदम उठाना चाहिये कि उन हालात में हमारी हुकुमत क्या करेगी? इस हालत का हम कैसे मुकाबला कर सर्केंगे इस वारे में ब्रापको फौरन सोचना चाहिये था, मगर श्रापने वहां पर एकदम प्रेजीडेन्ट का रूल कायम कर दिया जो कि मैं इस हक् मत के लिए एक मुनासिब कदम नहीं समझता हूं।

में ज्यादा न कहते हुए इस बात की तरफ जोर दंगा कि यह एक बहम मसला है श्रीर इस चीज को सुप्रीम कोर्ट में भेजा जाय और यह मालुम किया जाय कि कान्स्टीट्यूशनल पोजीशन इस बारे में क्या है। सरकार ने जो कुछ वहां पर किया है वह ग्रनकान्स्टीट्य-शनल है या नहीं ? मैं यह बात इसलिए नहीं कह रहा हूं कि केरल में ग्रापको ग्रसेम्बली चलानी थी जिसे ग्राप नहीं चला सके। ग्राप वहां पर प्रेजीडेन्ट रूल रहने दीजिए लेकिन ग्रायन्दा के लिए सोचें कि जो ग्राप करने जा रहे हैं क्या वह प्यूचर के लिए ठीक होगा ? इसलिए मैं ग्रर्ज करना चाहता हं कि ग्राप इस बारे में राय लें, आप दफ्तरी साहब की राय ले सकते हैं, सीतलवाद साहब की राय ले सकते हैं, दूसरे जो लायर हैं, एक्सपर्ट स हैं, उनकी इस बारे में राय ले तकते हैं ग्रीर उसके बाद श्राप श्रपना नक्तानजर बना सकते हैं और इन सब लोगों की राय लेकर धाप आयन्दा के लिए एक फैसला लें। मैं इस वक्त यह कहंगा कि घाप घपनी हकमत की बैहतरी के लिए, आपके अपने मफाद के लिए यह बेहतर है कि ग्राप उन तमाम कम्युनिस्टों को रिहा कर दें ग्रीर उनके खिलाफ ग्रदालत में चार्ज लगायें। यह ग्रापके लिए शोभा नहीं देता है कि आप डी० आइ० आर० का इस्तेमाल करें ग्रीर मुखालिफ पार्टी के लोगों के खिलाफ इस्तेमाल करें।

मैं ज्यादा न कहते हुए धापका शुक्रिया श्रदा करना चाहता हूं कि श्रापने मुझे दो तीन बुनियादी बातों को कहने का मौका दिया।

شوی میدالغلی (پلتجاب): جلاب والس چهرمهن صاحب-جهان تک ۱۹۲۵-۹۶ ع کهرل بتجمع کا تعلق هی مهن اس کو ۴۵-۱۹۹۳ کے بتجگ نے بہتر ہاتا ہوں اور اس لئے اس کی تائید کوتا ہوں۔ لیکن مجھے اس

[شری عبدالغنی] بات کا فکھ ہے کہ جو ہنجت کیرل کی ردھان سبھا کے سامنے آنا چاہئے تھا وہ یہاں پارلھملت کے سامنے آیا ہے -

Budget (Kerala)

والس چهر مين صاحب - مين نے 9 مارچ کو ایک خط راشقریتی کو لکھا تھا اور سیس نے ان کو ماد دلها که جب همارے هندت جواهر لال نهرو جي هم سے جدا ، و تھے تو میں نے کہا تھا کہ ایک پارٹی کی گورنملت نه رکه کر آپ ایے دیس کی بھلائی کے لگے نیشلل گورنملت بغائيم - مهري اس درخواست كو جو سهن نے اپنے ساتھی لال بہادر شاستری چی کو یهی، نددا جی کو بھی اور کام راج جی کو بھھجی تھی اس کو گرا دیا ۔ میں نے لکھ ا تھیک ھے اس کو آپ نے گرایا لیکن آپ شاید همارے دیش کے ساملے جو حالت کیرل میں هوئی ولا شاید پهدا نه هوتي اور مجهے اس کا صدمة اس لئے بھی ہے کہ اس کی سب سے يرقي ذمه داري لال بهادر شاستري جي پر هم جو مهريم ساتهي هين - لال بہادر شاستری جی نے ایک سینٹر کو طاقت میں لالے کے لئے تھانو یلے کو اس کے ایمان سے گوایا اس کے ایمان کو خریدا اور وہاں بالكل ايك نقشه ايسا بهدا كر ديا چس میں کیول کی کانگریس کا

وزن نہیں رہا۔ اس کانگریس نے جس نے لاکھوں شہید دائے تھے اور لاکھوں اپنے آدمیوں کو جھل مھی بهیجا تها مجهے اس بات کا رنبم هے که اگر اس وقت شلکر پر ایکشن هو جاتا تو آج کانگریس کی جو حالت ھوئی اس سے کہھن بہتر ھوتی -كانكويس مضهوط هوتى أور كههن زيادة طالت ور هوتي - يه صدمه اس لئے بھی فے اور میں شرمندہ ھوں که هدارے هوم ملسقر صاحب جن لوگوں کو دیش دروهی کہتے دیں ولا سب گروپ کی حیثیت سے کہئے یہ ہارتی کی حیثیت سے کہئے ایک سب سے بوی پارڈی جهت کو آئی ہے - لهکن اس سے گهبوا کو کانگریس سرکار نے کیا کیا۔ را**ھت**رپتی جی کو جو میں نے خط لکھا تھا اس میں میں نے عرض کیا تھا کہ منصبے قر هے چونکه هماری هار هوئی۔ میں اس کو اپنی ھار اس لئے بھی كها هون كهون كه مين سمجها هون که جب هماوے دیش کے هوم ملستر کھھ لوگوں کو ترینٹر کہتے ھیں کہ وہ اس ملک کے ساتھ انبائے کرتے ھیں تو میں اس بات میں اپنی حکومت کانگویس کے ساتھ ھوں لیکی اس کی شکست هو ، عوام مدن اس کا [اعتماد نه رهے کانکریس هار جائے یه بوی ذلت کی بات ہے ۔ لیکن اس سے غصه هو جائين کے کام راج جی

کہ انہوں نے لیفت کمھونسٹوں کا ساته دینا هے اور ان کو انهیں رها کونا ھے ۔ ان پر سے پاہندی مثا لینا ھے -ان کو جیل میں نہیں رکھنا ہے -اگر سب پارٹیوں کا مقصد ایک ساتھ مل کر کانگریس کے دیعے کو اور کانگریس کے مقصد کو اور ملک کو نقصان بہلجانا ہے تو میں رافاترہتی کے رول کی تالید کرتا اور جہاں تک دیمی کی حفاظم کا سوال ہے اگر راشتر یتی کے رول کے علاوہ وہاں کوئی اور رول بھی ہوتا تو مھی اس کو قبول کو سکتا هوں لهکری وهاں تو یه نههن هوا - وهان يه هوا که جو آپ سے ناراض ہوئے تیے جو اس باس سے ناواض هوئے تھے که انہوں نے شکایت کی تھی کہ یہ کبیونسٹ ہے - جلہوں نے به کہا تها که یه اس نے کرپشن کہا ہے - ان کو آپ نے کانگریس ہے نکال دیا - اور ان کے نکلنے پر مجبور كرديا - أبي ية لوك اس حالت میں تھے کہ مسلم لیگ کے ساتھ یہ سرکار بدا سکتے تھے مگو اس مسلم لیگ کے ساتھ نہیں جس نے ملک ك دو تكويم كئے جس نے ملك كو ہرباد کیا تو نیشنس تھیوری کے نام پر - آج وهي تخيل هي ٿو نيشلس تهیوری کے نام ہر - سیس کہنا چاھتا هوں که مستر جلاح صاحب کی مسلم ليك مين اور منصد اسمعيل صاحب

1965-66

کیوں کہ کافی لوگوں نے ان کو وہاں
بھینجا اور رنصیدہ ہوں گے شاستوی جی
کیوں کہ ان کی وجہ سے یہ ساری
کانگریس کی ذائمہ ہوئی اور میں نے
نندا جی اور شاستوی جی کو ایک
ایک چتھی بھیجی ہے کہ جہاں تک
ہمارے راشتریتی جی کا تعلق ہے
میں اس بات کے لئے حفوان ہوں
کہ جو رائیتر پتی جی کے نام پر ہو
رہا ہے اس میں راشتریتی جی کہاں
تک ذمه دار ہو سکتے ہیں ۔ میں
اس بات کو صحیحیاے سے قاصر ہوں ۔
انہوں نے مجھ کو اس طرے سے لکھا:۔۔۔

Budget (Kerala)

"Thank you for your kind letter, I appreciate what you say and will do what I can."

بڑے مختصر میں راشتر پتی جی نے مجھے لکھا۔ میں نے اپ خط میں لکھا تھا کہ مجھے قرفے کہ ا رپتی جی کا جی آپ کے نام پر راشتر پتی جی کا رول چلایا جائے کا اور آپ اس بات میں ہوشیاری کے ساتھ کام کریلگے۔ اور ایسی کوئی بات نہیں کریں گے جس سے ملک کی بدنامی ہو اور ملک میں ایک حادثہ ہو۔ اس طوح سے تو ہماری سرکار قیموکریسی کو طوح سے تو ہماری سرکار قیموکریسی کو کل کونا چاہئی ہے۔

تبهوری کے نام پر - میں کہنا چاهتا انفاق کرتا اس وقت وافاتر پتی کے اتفاق کرتا اس وقت وافاتر پتی کے هوں که مسلم حاصب کی مسلم لیگ میں اور منصد اسمعیل صاحب کی مسلم لیگ میں زمین آسمان پارٹیاں اس بات پر تل گئی هیں

[شرى عهدالغلي]

کا فوق ہے۔ یہ ملک کے دو تکوے دیکھنا چاھتے تھے اور آے کے محمد اسعیل صاحب جو مسلم لیگ کے پریشیدنت هیں وہ کانکریس کو اور نقدا جي كو يقهن دلاتے هيں كه هم اس معاملہ میں جہاں دیش کے هست کا سوال هے هم ليفت كنيونسٽون كى كسى طرح مدد نههن قريدگے - نه ان كو همت دلائهن کے کہ وہ مقسالری بدائهں - هم ان کے کسی ایکشن مهن شامل نهين ههن - عم نندا جی کے ساتھ یورا اتفاق کرتے میں جو انہوں نے کہا جو ریبل کالگریس والے تھے کیول کانگریس والے انہوں لے بھی یہی کہا کہ اس معاملہ میں هماري دو رائم تهين هين اور هم يهي نندا جمی کے ساتھ میں - تو پیر خطرة الهك شاكر به أيا لهكن هماريه کانگریس کے پریڈیڈنٹ اس بات میں ار گئے که میں کھرل میں کیا تھا فاتتحانه انداز میں اور میں جا کو وهان هوا دنون کا لهکن این کی جو هیٹی تھی وسپ وہاں ختم ہو گئی - ولا تلدا جی اوو شاستری جی کو بھروسہ دلا کر گئے تھے۔ که مهن كهول مهن جهت أونكا اور وجئى هو كو آونكا - اور هار كو آئے اس میں اتلے خفا ہو گئے ان لوگوں ہے کہ جو کہتے مہن کہ مم تعہاری پالیسی سے متفق میں کیوں که

حکوست اس لئے نہیں بللے دیں گے که ایوزیشن والے کلستی تموشلل ايوزيشن مين هين يه ايك نلى نوالی بات ہے جو مہری سمجه میں نههی آئی - اگر تهانوپلے کو آپ سہارا دے سکتے میں - اگر اس وقت پرجا سوشلست پارای کو سهارا دھے سکتے ھیں تو ان بھائدوں کو جو آپ کے پرانے سانهی هیں جن کی هر حرکت سے آپ واقف هدي جلکه ساته گهرائي سے واقفهت هے ان کو سیارا دینے میں آپ کو تکلیف هوتی هے ایک منستر نه هوتا دوسرا منستر هوتا اور يهان أفهشهل يارثي مهي كدي ممبر صاحبان ایسے هیں جو منسقروں سے كهيس زيادة لأئق هيس لهكن أن كو موقعة اگر كدى پر بيتهنے كا نهيں ملا -تو اس کے یہ معلی تهورا هی ههی که ان کی قابلہت میں کوئی شک ہے -يهان مين كهذا جاهدا هون كه آغروه اور مسلم لیگ دونوں بقین دلاتے تھے اور أس معاملة مين هو سكتا هے كه أيس -ايس - پي-کي وائے وهي هو جو گوڙے مواهري نے دي ہے۔ محمد ہوا دکھ ھوا آج لیں کی تقریر سوں کر کے - وا بہت دورتک آئے چلے گئے میں که جس حد تک انہیں نہیں جانا جامئے تها - میں ایمانداری سے ایسا متصسوس کوتا ہوں کہ بارجود اس کے مهن اس بات پر متفق هون که کسی کو فہر معین عرصہ کے لیے جدل میں نهيس ركها جا سكتا چاھ وه كتنا هي

طاقت اور ان كي ايني عزت بنهاي -أور اگلے الهکھی مهی صنعی ہے که وہ سونب کر جاتے لهکی يهاں حالت يه ھے کہ اگو۔ آپ خطا نہ ھوں قیاتی چيرمين صاحبة - اورية خفا نه هون تو میں کہذا چاہتا ہوں که کانگویس اس وقت جو طاقت سهن بيالهي هـ وا پارٹی خوب جانتی ہے کہ انہیں ملک کی اکثریت نے "نبھی چنا اور ملک کی اکثریت ووڈوں کی جو ھے وہ ان کے خلاف گئی ہے - اس کے باوجود ولا هم يو رول كو رهے هيں - ٢٥ پوسلت یعنی ۲۵ گروز صدی سے ۱۱ کروز نے ان کو جدا ہے - اور وہ کیارہ کروز کی رائے لے کو کے ۲۵ کروز پر اپنا رول کرتے میں۔ هم مائتے هوں کهوں که قیموکریسی کو ونده وكهنا ه اور قيموكريسي كي وندگي کے لئے سب کچہ کونا ہے - لیکن کیول مين ايسا کيون نهين کيا کيا ? آپ نے وہاں کروروں رویه، خربے کرا دیا -غریبوں کی تمام انوجی آپ نے ویست کوائی اور جو پہلے ھی سے ان امیلائماست بہت زیادہ ہے وہاں اس کو اور زیادہ آپ نے بوعایا تر پھر کھوں ﷺکوایا آپ نے ية الهكشن كا تماشا - اكر آب كو زنده قهای رکیدا مے قیموکویسی کو تو آپ نے اس الهمشن کے تعافیے کو کھوں کوایا ،

میں نے شاستیں ہے کو لکھا تھا۔ یہ عط

اور اس کو کاپی بھیجی تھی - وہ کہتے

ھیں که بوا شکریہ کاپی سل کئی ھے

لیکن دماغ میں یہی ہے هم رول کونا

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ملک کا دهسر کهوں ته هو کيوں که . اس کے لیے پھانسی کی سوا سامنے هے - گولی کی سزا سامانہ ہے -لهد كي سزأ ساملے هے - مقدمه اس پرچل سکتا ہے - بغیر مقدمه چلائے - زیادہ دیر تک کسی کو اندر نههن رکها جا حکا هے - لهکي يہاں تو مقدمه چلانے کا سوال هي نهيس پيدا هوتا - يهان تو حالت يه تهي كه ولا سلٹول کوونملٹ کے ساتھ تھے - پھر کھوں ايسا كيا كيا -

[THE DEPUTY-CHAIRMAN in the Chair.] جب کورنر صاحب سے جو کیرل کانگریس تھی انہوں نے جا کر کے کہا کہ ہم اتلے آدمی هیں همارے ساته چار اور هیں -سب مسلم لیک والے همارے ساتھ هين - كانكريس واله سل كر تو ٧٧ هو جاتے تھے اور اگر یہ ۳۹ آدمی ساتھ شامل نه بهی هوتے لیکن په کهتے که هم منستری میں ان کے ساتھ ان کی مدد کریں کے - هر اچھے کام میں تو مهن نهین سمجهتا که ان کا سر کهون یہوا ہوا تھا کہ وہ ضوور کانگویس کے خلف یا په کېئے که لینٹست کیهونستوں کے حق میں چوچا کرتے -

میں افسوس کے ساتھ کہتا ھوں که کانگریس اس وقت بهک گئی هے -أفيشيل يارثى اس وقت بالكل دهوكة كها كلى هـ - ان كو اينا خيال أكيا ھے جمہوریت کا خیال نہیں رھا - دیھ لا غيال نهيو رها - كيون كه اكر جمهوريت كو بحياتے تو ان كى ايلى

اشرى عبدالغني چاہتے میں - جیسا کہ عبارے مستر مکت بہاری لعل نے کہا کہ وہاں آپ طاقت نهیں لا سکے۔ رول نہیں کو سکے۔ توسهاللرس بهته آب رول كرنا جاهتي ههن - مهن آيتي چير مين صاحبه یہ درخواست کرتا ھوں بوے ادب کے ساته که یه ملک کا ایک بوا گیبهیر مسئله هے - اکر آفیشیل پارٹی اس وقت بھی سنجھتی ہے کہ انہیں تيموكويسي كو زنده ركهنا هے - اگر ولا اس وقت بھی ہے مانتے میں کہ انہیں ايني طاقت كو زندة ركها هے - اگر اس وقت بهی ۲ مالتے هیں که جب چین کی طرف ہے ہو وقت خطرہ ہے اور ہاکستان چھن کے ساتھ شد پر آئے دن مدروستان کو دکه دیتا هے اور اس کا مقابلہ کرنا ہے تو پھر میں یہ کہوں کا ہونی صفائی کے سالا که کانگریس کو اپدی پالیسی کو پهر ریوائز کرنا چاهیئے اور ان کو پهر سے یہ سوچنا چا ہئے که اس وقت دیش کے هت میں ان کی سرگرمیاں جا رهی ههن یا دیمن کے خلاف - ان کو یہ الزام نہمں لینا چاهیئے اور ان کو کمهونستون يو مقدمه چلانا چاهئے -میں اس کے لئے هرے نہیں سنجھتا که ولا ديش دروهي هيس تو سبري ترائل کهجیئے - آخر انگریز بھی دو طرح سے سے همیں قید کوتا تھا جب وہ دیکھتا تھا کہ هم اس کے دال کو خطرہ مهں ذالتے هیں تو وہ هم کو پکوتا تھا اور پکو کر کے فیر م ہدہ عرصہ کے لئے جھل میں ركهتا ته - يه ميس مانتا هون ليكن

ولا ایک هی وقت میں لیسا هوا -همیهه اس نے ایسا نہیں کیا -همیشه اس نے مقدمه چلایا اور مقدمه دو نهن طوے سے چالیا - کبھی سنوی ترائل چلتا تها - اور ایک هی دور میس ایک سال کی سزا هو جاتی تهی -لهکن وہ توائل کونے کے بعد جس پر وہ الزام لئاتا تها اس كو صفائي كا موقعه ديتا تها - اس لئے سيو اسيد كوتا هوں که اس معامله مهن بهی ولا قور . کیں - اور دوسرے به که به راشتر ہتے رول وہاں زیادہ دیر کے لگے نہیں رهنا چاهیائے جو آپ نے لاکو کر دیا ہے -بعجت آب آپ یاس کو دین کے - مکو یہ زیادہ دیو کے لئے تہ رکھئے - اس کو ريوائز كيتجئے - اور وہاں اسمبلى كو بالأنيم - اسمبلي كو بلا كر اگر آپ اور کچه نهیں کر سکتے اور چاہتے میں که کمیونستوں کو وہاں سے ختم کہا جائے تو پهر بهی عرض يه هے که آپ يه کیجائے کہ جو آپ سے رواقعے ہوئے میں اور جو وهاں آپ کی پالیسی کو زیادہ نهین تو اسی فی صدی مانتے هیں -سو فی صدی اللہ میاں کی بھی کوٹی بات نہیں مانتا - تو آپ ان کی گورنمات بنائھے اور گورنمنت بنا کر کے وهاں کھول کے رہنے والوں کو اور وہاں کے بہن بھائیوں کو موقعہ دیجائے -که ولا ان کے ساملے جواب دی ہوں ۔ اور ان امیالاتمنت کے مسئلہ کو اور بھوک کے مسئلہ کو حل کو سکھی -

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اس بجدے میں میں نے نہیں دیکھا کہ آپ نے جو کمھونسٹوں کی سرگرمیاں میں اس کو کچلنے کے لئے كتنا روييم ركها هي - كوثي نهين ركها البته اسمبلی کے ممهروں کے لئے رکھا هے - اس بنجت میں - لیکن پته نہیں کس لئے کیوں که جب استبلی بغی بهی نهیر اور جهسا کہ کویل صاحب نے کہا کہ پیدا بھی نہیں ہوئی اور اس کو پہلے ھی آپ نے دیزالو کر دیا تو اس کے لئے روپیہ اس بجب میں کیوں رکھا گیا ہے -ھادی کے برچار کے لئے بھی اس میں مجهد کیدر رویهه د تهائی نبهن یو -خاص طور ہر جو اس وقت ہددی کی ایک بوی پراہام ہے اس کے لئے بھی مجے کہیں روپہہ دکھائی نہیں دیا -ان امیلائمنٹ کو بھی دور کرے کے لئے کوئی مجھے اس میں سادھی دکھائی نہیں دیئے - میں اس بندے کی پهر بهی تعریف کرتا هون کیون که یہ پیچھلے بحب سے زیادہ پروگرہسو هے اور ساتھ هی په اپيل کوتا هوں که واشتر يقي رول ختم كهنجيئے اور وهان قیموکریسی کی زنده کیجگے اور اگر زیاده فرانے دل هو جائیں اور میری عرض کو مانیں اور اس ملک ہے بهوشتاچار اور بهوک کو دور کرنے کی خواهی هو - اس ملک کی اکانامی كو سلبهالله كي خواهش هو اس ملک مهن جو س وقت سومایه دار 188 R.S.-5.

چھا گئے ھیں اور جو ائے دن کانگروس کو استگلووں اور ہے ایمانیں کے حوالے کرنا چاہتے ھیں اگر ان سے آپ بنچانا چاہتے ھیں تو یقیدا آپ ان ید سے ھٹئے استعفی دیجئے اور نیشلل گورنمفت بدائیے - کیوں کہ اسی میں ملک کی بھائی ہے اور اسی میں دیش کی بھائی ہے -

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ं[श्री ग्रब्युल ग्रनी (पंजाव): जनाब वाइस चेयरमैन साहब, जहां के तक सन् 1965-66 के केरल वजट का ताल्लुक है मैं उसको 1964-65 के बजट से बेहतर पाता हूं और इसलिए उसकी ताईद करता हूं है। लेकिन मुझे इस वात का दुःख है कि जो बजट केरल की विधान सभा के सामने ग्राना चाहिए था वह यहां पालियामेंट के सामने ग्रामा है।

वाइस वेयरमैन साहब, मैंने 9 मार्च को एक खत राष्ट्रपति को लिखा था और मैंने उनको याद दिलाया कि जब हमारे पंडित जवाहरलाल नेहरू जी जदा हए थे तो मैंने कहा था कि एक पार्टी की गवर्नमेंट न रख कर ग्राप ग्रपने देश की भलाई के लिए नेशनल गवनंमेंट बनाइये । मेरी इस दरख्वास्त को जो मैंने अपने साथी लाल बहादर शास्त्री जी को भी दी, नन्दा जी को भी और कामराज जी को भी भेजी थी उसको गिरा दिया । मैंने लिखा, ठीक है उसको आपने गिराया लेकिन आज आयद हमारे देश के सामने जो हालत केरल में हुई वह शायद पैदा न होती और मझे उसका सदमा इसलिए भी है कि उसकी सबसे यडी जिम्मेदारी लाल बहादर गास्की जी पर है जो मेरे साथी हैं। लाल बहादर शास्त्री जी ने एक सेन्टर को ताकत में लाने के लिए थान पिल्लई को, उसके ईमान से गिराया,

^{7[]} Hindi transliteration.

श्रिः ग्रन्दल गरी।

Budget (Kerala)

उसके ईमान को खरीदा ग्रीर वहां बिल्कुल एक नक्शा ऐसा पैदा कर दिया जिसमें केरल की कांग्रेस का वजन नहीं रहा--उस कांग्रेस ने जिसने लाखों शहीद दिये थे भौर लाखों अपने ब्रादिभयों को जैल में भेजा था। मझे इस बात का रंज है कि अगर उस वक्त शंकर पर ऐक्शन हो जाता तो आज कांग्रेस की जो हालत हुई उससे कहीं बैहतर होती । कांग्रेस मजबत होती और कहीं ज्यादा ताकतवर होती । यह सदमा इतिबंद भो है और मैं शरीमन्दा है कि हमारे होन मिनिस्टर माहब जिन लोगों की देश-द्रोही कहते हैं वे सब ग्रंप की हैनियल से कड़िए या पार्टी की हैसियत से कहिए एक नक्ते वडी पार्टी जीत कर पाई है। लेकिन इससे घवरा कर कांग्रेस सरकार ने क्या किया। राष्ट्रपति जी को जो मैंने खत लिखा था। उसमें मैंने अजं किया था कि मझे डर है कि वंकि हमारी हार हुई है—में उसको अपनी हार इसलिए मा कडता हं क्योंकि मैं समझता हं कि जब हमारे देश के होग मिनिस्टर इस्ट लोगों को टैटर कहते हैं कि बे इस मला के साथ ग्रन्याय करते हैं हो मैं उस बात में जनती. इक्ष्मन कांग्रेन के साथ हैं, लेकिन उसको शिकस्त हो, प्रवास में उसका ऐतमाय स रहे. कांप्रेस हार जाए यह बड़ा जिल्लात को बात है। लेकिन इससे गस्या हो जायंगे कामराज जा, स्योंकि काफी लोगों ने उनको यहां भेजा, धार रंजीदा होंगे शास्त्री जी वयांकि उनकी वजह से वह सारी कांग्रेस की जिल्लत हुई। श्रीर मैंने नन्दा जी ग्रीर शास्त्री जी को एक-एक चिट्ठी भेजी है कि जहां तक हमारे राष्ट्रपति जी का ताल्लुक है में इस बात के लिए हैरान हं कि जो राष्ट्रपति जी के नाम पर हो रहा है उसमें राष्ट्रपति जी रहां तक जिल्लेदार हो सकते हैं। मैं इस बात को समझने से कासिर हं। उन्होंने मुझको इस तरह से लिखा :---

"Thank you for your kind letter, I appreciate what you say and will do what I can."

बड़े मुख्तसर में राष्ट्रपति जी ने मुझे लिखा। मैंने अपने ख़त में लिखा था कि मुझे डर है कि राष्ट्रपति जी श्रापके नाम पर राष्ट्रपति जी का रूल चलाया जाएगा और ग्राप इस बात में होशियारी के साथ काम करेंगे। घीर ऐसी कोई बात नहीं करेंगे मुल्क की बदनामी हो ग्रीर मुल्क में एक हादसा हो। इस तरह से तो हमारी सरकार डेगोकेसी को किल करना चाहती है।

1965-66

वाइस चेयरमैंन साहव, में इत्तफाका करता उस वस्त राष्ट्रपति के रूल से या गर्वनर के रूल से अगर यह खतरा होता कि वहां की तमाम अपोजीशन पार्टियां इस बात पर तज गई है कि उन्होंने लेफ्ट कम्यनिस्टों का साथ देना है और उनकी उन्हें रिहा करना है । उन पर से पावन्दो हटा लेना है। उनको जेल में नहीं रखना है। ग्रनर तब पार्टियों का नकसद एक साथ मिल कर कांग्रेस के ध्येय को ग्रांर कांग्रेस के मक्सद की और मन्क की नकसान पहुंचाना है तो मैं राष्ट्रपति के एन की वा दि करता शीर जहां तक देश की हिफाजत का सवाल है अगर राष्ट्रपति के रून के ग्राह्म वहां कोई ऋौर रूल भी होताती मैं उसको कबल कर सकता है। लेकिन वहां तो यह नहीं हुआ। वहां यह हुआ कि जो बापसे नाराज हुए ये जो इस वात से नाराज हुए थे कि उन्होंने जिकायत की वी कि यह कम्युनिस्ट है, जिन्होंने यह कहा था कि इसने करणान किया है उनको ग्राप ने कांग्रेस से निकाल दिया। ग्रीर उनको विकलने पर मजबर कर दिया । ग्राज ये लोग इन हालत में थे कि मुस्लिम लीग के साथ वे सरकार बना सकते थे मगर इस मस्लिम लीग के साथ नहीं जिसने मल्क के दो ट्कड़े किए, जिसने मुल्क को बरबाद किया ट नेशन्स थयरी के नाम पर। ग्राज वहीं तखीवल है ट्नेशन्स य्यूरी के नाम पर । मैं कहना चाहता हूं कि मिस्टर जिन्नः साहब की मुस्लिम लीग में भ्रोर मुहम्मद इस्माइल साहब की मस्लिम लीग में जमीन

बासमान का फकं है । यह मुल्क के दो टुकड़े देखना चाहते थे ग्रीर ग्राज के मृहम्मद इस्माइल साहब जो मुस्लिम लीग के प्रेसीडेंट हैं वह कांग्रेस को घौर नन्दा जी को यकीन दिलाते है कि हम इस मामले में जहां देश के हिंत का सवाल है हम लेफ्ट कम्यनिस्टों की किसी तरह मदद नहीं करेंगे, न उनको हिम्मत दिलाएंगे कि वे मिनिस्टरी बनाएं। हम उनके कियो ऐक्शन में गामिल नहीं है। हम नन्दाओं के साथ पुरा इत्तराक करते है जो उन्होंने बहा । जो रिजेल कांग्रेस वाले थे, केरल कांग्रेग वाले, उन्होंने भी यही कहा कि इस सामले में हमारी बो राय नहीं है झोर हम भी नन्दा जी के साथ हैं । तो फिर खतरा एक शंकर से द्याया । त्रकिन हमारे कांग्रेस के त्रेसीडेंट इस बात में ग्रह गए कि मैं केरल में गया था क रहाना भन्दाज में भौर मैं जाकर वहां हरा दगा लेकिन उनकी जो हेटी थी वह सब वहां खत्म हो गई । वह नन्दा जी श्रीर शास्त्री जी को भरोमा दिला कर गए थे कि मैं केरल में जीत कर बार्जन घोर विजनी होकर बाकंग ब्रोर हार कर आए। इसमें इतने खफा हो गए उन लोगों से कि जो कहते हैं कि हम दुम्हारी पालिसी ने मत्तफिक है क्यों कि हुक्मत इनलिए नहीं बनने देवे कि सदोजीलन वाले कान्स्टीटयुणनल धपोजीशन में हैं। यह एक नई निराली बात है जो मेरी समझ में नहीं छाई । छगर थान गिल्ले की भ्राप सहारा दे सकते हैं, अगर उस वक्त प्रजा सोशलिस्ट पार्टी को सहारा दे सकते हैं तो उन माईषों को जो प्रापके पुराने सावी है, जिनको हर हरकत से प्राप वाकिफ है, जिनके साब गृहराई से वाकिष्ठयत है। उनकी। महारा देने में ब्रापकी क्या नकलीफ होती है ? एक मिनिस्टर न होता, दूसरा मिनिस्टर होता ग्रीर यहा ब्राफिशियल पार्टी में कई मेम्बर साहबान गुसे हैं जो मिनिस्टरों से कहीं ज्यादा लायक हैं लेकिन उनको मौका ग्रगर गही पर बैंडने का नहीं मिला तो इसके यह माने थोड़ा ही हैं कि जनकी काबनियत में कोई शक है। यहां में कहना बाहता है कि ग्राखिर वह ग्रीर मुस्लिम

लीग दोनों यकीन दिलाते थे ग्रीर इस मानले में हो सकता है कि एस अ एस ० पी० की राय वहीं हो जो गोड़े मुराहरि ने दो है। मुझे बड़ा दुःख हुमा माज उनकी तकरीर सुन करके । बह बहुत दूर तथ ग्रामे चले गए हैं कि जिस हद तक उन्हें नहीं जाना चाहिए था। मैं ईमानदारी से ऐसा महसूस करता है कि बावजद इसके कि मैं इस बात पर मुतकिक हं कि किसी को गैर मुग्रध्यन धर्से के लिए जेल में नहीं रखा जा लकता चाहे वह कितना ही मन्क का दण्मन नयों न हो क्योंकि उसके लिए फांसी की सड़ा सामने हैं, गोली की सजा सामने है, केंद्र की नजा सामने है, मकदमा उस पर बल सकता है । वर्गर मुकदमा चलाये ज्यादा देर तक किसी को अन्दर नहीं रखा जा सकता। लेकिन गहा तो मकदमा चलाने का सवास हो नहीं पैदाहोता। यहां तो हालत यह बी कि वह सेण्टल गवर्नमेंट के साथ थे। फिर क्यों ऐसा किया गया।

[The DEPUTY CHAIRMAN in the Chair.]

जब गवर्नर साहब से. जो केरल कांग्रेस थी उन्होंने जा भरके कहा कि हम इतने ग्रादमी हैं हमारे साथ चार ग्रीर हैं, सब मस्तिम लीग वाले हमारे साथ हैं, कांग्रेस बाले मिल वर हैं। 77 हो जाते थे ग्रोर ग्रगर यह 36 ग्रादमी साथ शामिल न भी होते लेकिन यह गहरी कि हत मिनिस्ट्री में उनके साथ, उनकी मदद करेंगे हर श्रुक्त काम में, तो मैं नहीं समझता कि उनका सिर क्यों फिरा हमा या कि वे जरूर कांग्रेस के खिलाफ या यह कहिए कि लेपिटरट चम्प-निस्टों के इक में बचां करते।

में भ्रष्ममोस के गाथ कहता है कि कांग्रेस इस उक्त बहक गई है । आफिशियल पार्टी इस वक्त बिल्कुल घोका खा गई है। उनको सपना ख्यात द्या गया है। अम्हरियत का ख्यान नहीं रहा, देश का खाएल नहीं रहा क्योंकि धगर जम्हरियत को बचाते तो उनकी अपनी ताकत भ्रौर उनको भपनी इज्जत बचती भ्रौर समले इलेक्शन में मुमक्तित है कि वह स्वीप कर Budget (Kerala)

[थी अब्दल गुनी] जाते । लेकिन यहां हालत यह है कि अगर आप खफा न हों, डिप्टी चेयरमैन साहिबा, ग्रौर ये खफा न हों, तो मैं कहना चाहता हं कि कांग्रेस इस वक्त जो ताकत में बैठी है वह पार्टी खुब जानती है कि उन्हें मल्क की श्रक्सरियत ने नहीं चना और मल्क की अक्सरियत बोटों की जो है वह उनके खिलाफ़ गई है। उसके बावजद वह हम पर रूल कर रहे हैं। 25 परसेन्ट यानी 45 करोड में से 11 करोड ने उनको चना है। भौर वह स्यारह करोड़ की राय लेकर के 45 करोड पर अपना रूल करते हैं। हम मानते हैं क्योंकि डेमोकसी को जिन्दा रखना है ग्रीर डेमोकेसी की जिन्दगी के लिए सब कुछ करना है। लेकिन केरल में ऐसा क्यों नहीं किया गया ? आपने वहां करोड़ों रुपये खर्च करा दिया । गरीबों को तमाम एनर्जी आपने वेस्ट कराई और जो पहले ही से अन-इम्पलायमेंट बहत ज्यादा है वहां उसको और ज्यादा ग्रापने बढाया । तो फिर क्यों कराया ग्रापने यह डलेक्शन का तमाशा ? अगर आपको जिन्दा नहीं रखना है डेमोकेसी को, तो आपने इस इलेक्शन के तमाशे को क्यों कराया ? मैंने शास्त्री जी को लिखा था यह खत और उनको कापी भेजी थी। वह कहते हैं कि बडा जिन्या, कापी मिल गई है लेकिन दिमाग में यही है हम रूल करना चाहते हैं। जैसा कि हमारे मिस्टर मुक्ट बिहारी लाल ने कहा कि वहां ग्राप ताकत नहीं ला सके, रूल नहीं कर सके तो सेन्टर से बैठे ग्राप रूल करना चाहते हैं. में, डिप्टी चेयरमंन साहिबा, यह दरख्तास्त करता हूं बड़े अदब के साथ कि यह मुख्क का एक वडा गम्भीर मसला है। अगर आफि-शियल पार्टी इस वक्त भी समझती है कि उन्हें डेमोकेसी को जिन्दा रखना है, ग्रगर वह इस वक्त भी यह मानते हैं कि उन्हें अपनी ताकत को जिन्दा रखना है, ग्रगर इस वक्त भी वह मानते हैं कि जब चीन की तरफ से हर वक्त खतरा है और पाकिस्तान चीन के साथ गइ पर भाए दिन हिन्दस्तान की दृ:ख देता है श्रीर उसका मुकावला करना है तो फिर

मैं यह कहंगा कि बड़ी सफाई के साथ कि कांग्रेस को भ्रपनी पालिसी को फिर से रिवाइज करना चाहिए भ्रौर उनको फिर से यह सोचना चाहिए कि इस वक्त देश के हित में उनकी सरगर्भियां जा रही हैं या देश के खिलाफ़ । उनको यह इल्जाम नहीं लेना चाहिए और उनको कम्य-निस्टों पर मुकदमा चलाना चाहिए। मैं उसके लिए हर्ज नहीं समझता कि वह देशद्रोही हैं तो समरी ट्राइल कीजिए। ग्राखिर अंग्रेज भी दो तरह से हमें कैद करता था। जब वह देखता था कि हम उसके राज को खतरे में डालते हैं तो वह हमको पकडता था और पकड कर के गैर मग्रप्यन ग्रसें के लिए जेल में रखता था। यह मैं मानता हं, लेकिन वह एक ही वक्त में ऐसा हुआ। हमेशा उसने ऐसा नहीं किया, हमेशा उसने मुकदमा चलाया ग्रार मुकदमा दो तीन तरह से चलाया । कभी समरी टाइल चलताथा ग्रौर एक ही दिन में एक साल की सज़ा हो जाती थी। लेकिन वह टायल करने के बाद जिस पर वह इलजाम लगाता था उस को सफाई का मौका देताथा। इसलिए मैं उम्मीद करता हं कि इस मामले में भी वह गौर करेंगे । ग्रौर दूसरे यह कि यह राष्ट्रपति रूल वहां ज्यादा देर के लिए नहीं रहना चाहिए जो श्रापने लाग कर दिया है। बजट बाज बाप पास कर देंगे मगर यह ज्यादा देर के लिए न रिबए उसको रिवाइज कीजिए धौर वहां ग्रसेम्बली को बलाइये । ग्रसेम्बली को बला कर ग्रगर ग्राप ग्रौर कुछ नहीं कर सकते ग्रौर चाहते हैं कि कम्यनिस्टों को वहा से खत्म किया जाए तो फिर मेरी अर्ज यह है कि ग्राप यह कीजिए कि जो ग्रापसे रूटे हुए हैं ग्रीर जो वहां ग्रापकी पालिसी को ज्यादा नहीं तो अस्ती फीसदी मानते हैं--सौ फीसदी ग्रल्ला मियां की भी कोई बात नहीं मानता । तो आप उनकी गवर्नमेंट बनाइये और गवर्नमेंट बना करके वहां केरल के रहने वालों को और वहां के बहन-भाइयों को मौका दीजिए कि वे उनके सामने जवाबदेह हों ग्रीर ग्रन-इम्पनायमेंट के मसले को धौर भख के मसले को हल कर सर्वे।

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इस बजट में मैंने नहीं देखा कि ग्रापने जो कम्युनिस्टों की सरगरिमयां हैं कुचलने के लिए कितना रुपया रखा है, कोई नहीं रखा है। ग्रलबत्ता ग्रसेम्बली के मेम्बरों के लिए रखा है इस वजट में लेकिन पता नहीं किसलिए क्योंकि जब असेम्बली बनी भी नहीं ऋौर जैसा कि कुरील साहब ने कहा कि पैदा भी नहीं हुई और उसको पहले ही आपने दिजालव कर दिया तो उसके लिए रुपया इस बजट में क्यों रखा गया है। हिन्दी के प्रचार के लिए भी उसमें मझे कहीं रुपया दिखाई नहीं **प**डा। खासतौर पर जो इस वक्त हिन्दी की एक बड़ी प्राब्लम है उसके लिए भी मझे कहीं रूपया दिखाई नहीं दिया । अन-इम्पलाइमेंट को भी दर करने के लिए कोई मझे इसमें साधन दिखाई नहीं दिए। मैं इस बजट की किर भी तारीफ करता हूं कि क्योंकि यह पिछले बजट से ज्यादा प्रोग्रेसिव है और साथ ही यह अबील करता हं कि राष्ट्रपति रूल खत्म कीजिए और वहां डैमोकेसी को जिल्दा कीजिए श्रोर जनर ज्यादा फराख दिल हो जाएं और मेरी अर्ज को मानें और इस मल्क से भ्रष्टाचार और **जब** को दूर करने की ख्वाहिश हो, इस मल्क की एकानामी को सम्भालने की ख्वाहिश हो, इस मुल्क में जो इस वक्त सरमायेदार छा गए हैं और जो झाए दिन कांग्रेस को स्मगलरों ग्रीर बेईमानों के हवाले करना चाहते हैं अगर उनसे आप बचाना चाहते हैं तो यकीनन आप अपने षद से हटिए, इस्तीफा दोजिए ग्रीर नेशनल गवर्नमेंट बनाइये क्योंकि इसी में मल्क की भलाई है और इसी में देश की भलाई है।]

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, in this debate instead concentrating attention on the provisions of the Budget, I think the line taken by hon. Members on the Opposite is to challenge the decision of the Government regarding the Proclamation and in this connection to charge them of sabotaging democracy and in many other ways undermining the democratic principles. I have i»Qt great regard for the hon. Members !

who sit opposite, particularly Prof. Lai. But the more I think about the arguments that have been advanced the more I feel that what he has said is out of anger and hatred for the Congress.

PROF. M. B. LAL: I have no hatred for the Congress.

SHRI AKBAR ALI KHAN: I am glad that Prof. Lai at this juncture should say that he has no hatred for the Congress. The position is very simple. Let us be very clear about the provisions of the Constitution. It is a different matter if somebody says that the Constitution should be altered or modified. That is a difference province. This is neither the occasion nor the time to take up that matter and discuss that situation. But having the Constitution and democratic practice as it is established in this country, let us see what is the situation after the election.

PROF. M. B. LAL: Madam, what I said was that it is legal but not a proper democratic practice.

SHRI AKBAR ALI KHAN: I am glad that he made this confession that he accepts that the position that we have taken is a legal position and a constitutional position. I am glad for 4 P.At. this another concession that he accepts that the position that we have taken is a legal position and a constitutional position. As regards that fact, if you will pardon me. Professor, I am reminded of the Aesop's Fable when a father and child were riding a donkey and the different alternatives were taken tip and ultimately the whole thing was destroyed. I do not think that any of the opposition leaders would envisage a position where Kerala itself will be in a most miserable condition.

SHRI M. RUTHNASWAMY: Which is the donkey?

SHRI AKBAR ALI KHAN: Please do not stretch it. It is not for me, you can imagine. My serious and considered opinion is that from all democratic principles, from the point of view of establishing a democratic Government there was no other alternative left for the Government but to have the Governor's Rule. I have full sympathy with my friend of the Socialist side, the single leader and follower, but what I say is, let us con-sider it dispassionately. You know that after a regular constitutional election no party secured a clear majority and if the Congress would have joined hands with the rebel Congress or the Kerala Congress, I am sure these hon. friends would have said 'You s 'icy do not want to leave the Gaddi. even the rebels they are embracing, they are doing everything to see that the Opposition is kept out.' That would be the position. I am glad that my Governmeat, my Party the right course—1 am sure that adopted the world and even my friends-will in course of time appreciate that the decision that this Government or for that matter my Party took was a correct decision, was a just decision, was the only decision possible in the

Budget (Kerala)

SHRI BHUPESH GUPTA: We have reason to be excited. Why are you excited?

circumstances.

SHRI AKBAR ALI KHAN: Your excitement sometimes is passed on to this side also.

SHRI G. MURAHARI: He is excited because Mr. Nanda will rule Kerala.

SHRI AKBAR ALI KHAN: The position we took was, the official Congress will not try to from a coalition with Kerala Congress or any other. What was the Second alternative? The second alternative was, the Communist Party—I will call Marxist Communist Party because my friend, Bhupesh Gupta, lost ground there. There was no position for rightists but I can understand that he has to defend it in order to regain the position which he has lost in Kerala. For that sake he is doing all the demonstration that he did yesterday, he will do today and in the

future also, to show to the world this: "Although we do not join, although wo condemn the Left Communist as we did in. the Kerala campaign, still we have become the advocates and sponsors and want to see that the Leftists are treated according to law". Now about the Marxist Communist Party, it was made abundantly clear. If my friends would have been pleased to read the report of the Governor, they made it very clear . . .

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An. Hon. MEMBER: It was a note of the Governor but prepared by the Congress.

SHRI AKBAR ALI KHAN: Whatever it may be-we may differ on that-but we all know Mr. Giri and we all have great respect for his independence of judgement, for his clarit of thought and the way he has worked in Kerala for so many years. There is no party which can point a finger at Mr. Giri. You are again getting excited, Mr. Gupta.

SHRI BHUPESH GUPTA: No.

SHRI AKBAR ALI KHAN: In that situation he called the Kerala Congress and the Muslim League. They made it clear: 'In no case we will support the Communist Party.' Is it the fault of the Congress? Is it the fault of the Government when these parties say: 'We will have no coalition with Communists-Marxists?' What was the other thing left? There was no party which could form a Government and if a Government is not formed, can we imagine how a House can be called? By whom? And the Address of the Governor being delivered according to which policy?

SHRI JOSEPH MATHEN: Our friends think it is a co-operative society summoning the general body.

SHRI AKBAR ALI KHAN: I will not say

SHRI BHUPESH GUPTA: You raised a very good point. Who will convene the House? The Governor. To whom ho shall deliver the Address? To the M.L.A*. And what shall he say? He shall say: 'Try to create a Government and run the Constitution.'

SHRI AKBAR ALI KHAN: My hon. friead will appreciate that it would have been a very good position for a debating society and not for a Government. A House is not constituted unless there is a Government.

SHRI G. MURAHARI: After that the House could be dissolved.

SHRI AKBAR ALI KHAN: I know that you want a tamasha. We do not want. You want to show to the world that some confusion is created. We have the privilege to see it every day but we want to work upon certain definite principles, according to a definite Constitution.

SHRI M. RUTHNASWAMY: May I ask Mr. Akbar Ali Khan whether there are no Parliaments in the world without representatives of the Government being present there?

SHRI AKBAR ALI KHAN: I have got a great regard for you but when you say that, you forget the provisions of own Constitution. I know

SHRI BHUPESH GUPTA: Where is your Constitution? Which article says?

SHRI AKBAR ALI KHAN: I will give you. I have all the provisions. The whole position is this. According to the established procedure when elections are over-the Governor has to lay down the economic programme and other programmes as to how the Government will be run. Should the Governor assume that responsibility on his shoulders? What will he say? When the Governor addresses, the Governor shall address the Assembly and the Governor, according to our Constitution, will address the speech which is prepared by the Chief Minister.

SHRI BHUPESH GUPTA: No.

SHRI AKBAR ALI KHAN: It is so. Will he give the speech prepared by Mr. Gupta?

SHRI BHUPESH GUPTA: You see the article regarding Governor's position.

(Time bell rings)

SHRI AKBAR ALI KHAN: I have to obey the Chair. When the Chair order* vou can carry on, but I have to obey. I musi look to the Chair. Otherwise you come to the Lobby and I will give you all that you want. My respectful submission is that the charge against the Government and my Party is absolutely unfounded and it is only through sheer malice and disaffection it is made. My only point B that it was the right stand according to law, it was the right stand according to. the democratic principles, it was the right stand according to all standards of morality absolutely and we will have done a disservice to the people of Kerala if we had tried ourselves to form a Government or we would have aligned with such people who could not form or create a Government even for a single day. I am not stretching that point. Even if we had re-lease'd your people, they would not have formed the Government.

SHRI BHUPESH GUPTA: How do you know?

SHRI AKBAR ALI KHAN: Altho-. cording to democratic principles there are two opinions—I can understand them— some say that they ought to be released end some say that in the best interests of the country they should not be relea?ed, but I am taking a favourable alternative. Even if they are released, they will not be able to form a Government. Then what is the position?

SHRI BHUPESH GUPTA: Give half a minute.

THE DEPUTY CHAIRMAN: Please continue:

SHRI BHUPESH GUPTA: Now he has yielded. Mr. Namboodiripad made it publicly known, and also to the Governor (Interruptions') that there were 6) already (here on the basis of those who had declared their support or who would be giving their support to his party. Now, if with the support of 61 the Assembly had been called, he would have had the chance of talking to others and persuading others. He had only to get 7 more to show that the Constitution would function the nor-

[Shri Bhupesh Gupta.] mal provisions come. Now you believe in democracy and I believe also in persuasion.

(Interruptions).

SHRI AKBAR ALI KHAN: I wish my friend had belived in democracy: 1 wish that; anyhow I take it for his word. And even according to the assertion of Mr. Namboodiripad—which was not supported; the Governor did not accept that statement that he commanded the support of • 61—why. as you yourself say, the position was such that he would not have been able to form a Government. (Interrup.""us) How can the Assembly be called

tess the Governor has, a leader to form the government? (Interruptions) What respectfully beg to submit, Madam, is that the charges-I have no time to refute them in detail; you have ordered me and I shall sit down presently finishing my concluding remarks—the charges that have keen levelled against the Government are absolutely unfounded. They do not deserve any consideration eilher from the joint of view of logic, reasoning or from the point of view of justice. If ours were ot democracy. Mr. Bhupesh Gupta or my other friends would not have had the opportunity to speak in that way, if it was in some of those countries-you know it and I know it. So do not take advantage ton much. Here we have to preserve democracy. We all have taken the vow that we are for democracy and believe in democratic principles, but when the elections show a position where it is not possible to run a democratic Government, the only provision that our elders, the Members of the Constituent Assembly thought best in the interest of the country was to have President's rule. So I support the Proclamation and I support the Budget and I do hope that in course of time our friends will realise their mistake and will appreciate what Government has done

PROF. M. B. LAL: Will you allow me to ask a question of the hon. Member? My learned friend has tried to discuss the question both from the legal and the democratic point of view. I may ask one question. According to my reading of the Constitution it might have been possible for, the Go\eruor to establish President's

rule without dissolving the Legislature. If that step had been taken, it might have been possible to reestablish the normal democratic Government with the help of the same Legislature after some time. Now when the legislature is dissolved, the normal democratic Government would not be established without another election. I wish to know the views of my learned friend.

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SHRI AKBAR ALI KHAN: Well, you are a professor and I am a student.

SHRI BHUPESH GUPTA: Please reply to my question also. Is the hon. Member aware that after the 1952 elections, in tie composite State of Madras, the Congress did not have a majority, there was tie United Front which had a majority, the Governor waited, and, not only that, your party brought in Mr. C. Rajagopalachari, nominated him to the Council and asked him to form a minority Government so that, by pressure or persuasion, he coul'd get some people and run the Government? That was done. Why do you forget that kind of practice?

SHRI AKBAR ALI KHAN: Let me now turn to the Professor's question. According to the Constitution you are perfectly right. It was possible for him not to dissolve; it was possible for the time being not to dissolve the Assembly; I quite see. But let us see whether there was any possibility in the foreseeable future for a party Government to be formed there. The elections were over and the parties were there. But there was no possibility that the parties who belonged to one group would change their group and join with others. For ten days, Professor Saheb, the Governor made an earnest effort , . .

An. Hon. MEMBER: For eighteen days.

SHRI AKBAR ALI KHAN: . . . to find out whether there could be a solution, whether there could be a majority party. Now Mr. Gupta said that there was an occasion, but there, as my hon. friend Diwan Chaman Lall says, they were waiting to sec how the Muslim League responded to the negotiations that were going on them with them. But here the Muslim League had made it abundantly

clear thai they did not want to support the I Communist Party. (Interruptions) Anyhow, 'if we had waited indefinitely, Madam, I sure we would have been charged, "You see, the election has been charged; everything is there; still they are continuing their own rule." So on all accounts I fee!, and 1 genuinely feel—1 am sure you will also in calmer moments feel—that the stand taken by this Government was a just, proper and right one.

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Madam Deputy Chair-«aa, in spite of the fact that the House debated the Kerala situation yesterday and all the points brought in today have been •very elaborately discussed, unfortunately, this debate on the Kerala Budget escalated into a repetition of the points more or less discassed yesterday. I do not wish to add to that by dwelling more on the political issues. I entirely agree with my hon. friead who spoke last, who has stated the case, so far as Members on this side are caaceraed, very lucidly and emphatically. Oaly this morning the Proclamation and the legal and constitutional aspects of it were well stated by Mr. Chagla, who is an eminent jurist himself, apart from the fact that he is the Leader of this House. 1 only wish to say that it is very easy to Government with any intencharge the rioas-they may be described as undemocratic—but I think it is rather painful to see hon. Members, who are leaders of the • position, and who have to play a role in the democratic set-up, to be guided by their prejudices and predilections, and to igaore the facts of the situation. The report that was placed before the House yesterday by the Home Minister, his explanations and the facts which have appeared in the press, or other appraisals, prove that the steps that the Government have taken were the only steps possible and warranted by the very situation. It is no use comparing the past. Feople have compared the situations in the nineteenth century, in England or in the early twenties or early England. The country is thirties in different; the context is different and even the times are diffeient and therefore, because in a particular context certain things have happened- a coalition Government may have functioned; even

on that political theorists or students of political history have different opinions about the Governments that functioned under those situations.

SHRI M. RUTHNASWAMY: There was no Congress Party then.

SHRI B. R. BHAGAT: I am coming to the Congress; do not worry about it. To transplant those subjective conditions obtaining at that time in the situation in Kerala, I do not think is a scientific appraisal of the situation. The facts are that the Governor tried his The context is that no party Government could have been formed. So far as the Congress Party is concerned, right from the beginning, in the early stages, there were some people who were charging us. They were saying that the Government did not want to hold elections; if for some reason or other the elections were postponed for one week or two weeks, they were saying that the Government did not want to hold the elections, that they were perpetuating President's rule. But the Congress did hold the elections. And on what basis? It had a very clear cut programme and it wanted a stable government in Kerala. And on that issue, although other parties tried to collaborate and proceed on compromises, the Congress went to the po'.ls on a certain definite programme and asked the people to vote for it on that basis so that a stable government could be formed in Kerala. The Congress could not get a majority and therefore, it respected the wishes of the people and again, immediately after the elections, it stated its position. The Congress went to the polls without any compromise or collaboration with any other party. wanted a stable government. Therefore it kept out of it and gave the other parties the opportunity to form a government, the other parties which wanted to have compromises and collaborations. But they also could not form a government. Now, some hon. Members said that the Congress should have given up its position of having a stable government on its definite set programme and should have tried to form a coalition government. But I think if it had done it, the same people would have charged the Congress wi*h having compromised on principles. There-

[Shri B. R. Bhagat.] fore, it was clear that the political situation as it emerged out of the election was such that no stable government could be formed and the constitutional provision lor the proclamation of Governor's rule is there. Some hon. Membeis charged the Congress with undemocratic practice. I would ask them—and this is a challenge— to look to the history of the Congress for the last fifteen years and also look at the world picture and say where else is there such a party which has upheld these principles? There may be many failings in the Congress. But so far as professions and policies about faith in democratic principles are concerned, I do not think any party in the world has the record that the Congress has today.

SHRI M. RUTHNASWAMY: I agree about professions, but what about practice?

SHRI B. R. BHAGAT: The hon. Member may choose to shut himself to the facts of history or the facts of political situations. But I am giving this challenge and they will appreciate it when I say that there is no other party in the world today a big party (Interruptions.) Let me complete. Please do not interrupt. You see the world for the last 20 years or even earlier, wherever they have had a big party and a smaller party, what has been the result? The result has been the dictatorship of the big party, whether of one variety or the other, and the other smaller parties had been eaten up. So there is no other single country. It is only the Congress here which right from the beginning has been such a big party and even now today the Congress has preponderant influence and the Congress remains true to democratic professions and practices, and that is why there is in this country the democratic system. And it does not lie with hon. Members and in all fairness I would appeal to them that it is not fair to damage the reputation of the Congress in that respect. The Congress is democratic and it believes in democracy and I think nobody in the world will say that or can charge the Congress that the Congress is not democratic.

SHRI BHUPESH GUPTA: In a year four Chief Ministers have fallen and the CBI report and so many other reports are there.

SHRI AWADHESHWAR PRASAD SINHA: That is the might of democracy.

SHRI B. R. BHAGAT: You only sec round the world and see the picture and contrast it with India and then say whose contribution is maintaining the democratic system in this country.

SHRI AWADHESHWAR PRASAD SINHA: A man like Khrushchev, was thrown out without rhyme or reason, a person whose line is being followed without changing a word. Here you see the might and excellence of democracy and there you see the might of totalitarianism.

SHRI BHUPESH GUPTA: I can tell the hon. Member that there was no CBI investigation into that question.

SHRI AWADHESHWAR PRASAD SINHA: Worse than that. The mightiest man Khrushchev was treated like a dog.

THE DEPUTY CHAIRMAN: Order, order.

SHRI B. R. BHAGAT: With your permission, Madam,

THE DEPUTY CHAIRMAN: Please give a quiet hearing to what the Minister says.

SHRI BHUPESH GUPTA: He is embarking on ground which is very broad.

Minister explained it fully, I just briefly explained the position.

Now, if I have the indulgence of the House, I would like to deal with some of the points relating to the Kerala Budget.

SHRI BHUPESH GUPTA: No, no. Speak on politics. We would like to hear you.

SHRI B. R. BHAGAT: If they are in a mood

. .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): They do not want the Budget, it seems.

SHRI B. R. BHAGAT: If they don't want I can sit down.

SHRI BHUPESH GUPTA: We would like to know how the Congress leaders are training up young people like you.

THE DEPUTY CHAIRMAN: Do you not want to speak on the Budget?

SHRI B. R. BHAGAT: Some points were raised on the Budget and I shall deal with them, if the House wants it.

AN HON. MEMBER: Go on, go on.

SHRI DAHYABHAI V. PATEL (Gujarat): Address the Chair and speak on the Budget, instead of dabbling and rambling into other subjects which you cannot manage.

SHRI BHUPESH GUPTA: He is managing it.

SHRI B. R. BHAGAT: The hon. Member forgets that I am a politician too.

SHRI DAHYABHAI V. PATEL: Yes, I know, from the big province of Bihar.

SHRI G. MURAHARI: I am glad you manage it better that Mr. Nanda.

SHRI B. R. BHAGAT: I think my hon. friend there referred to the. police firing of the 12th March. I may say that on 12th March, the Muslim League took out a Jatha to celebrate the victory of their candidate, in the election. It was attacked by a group of armed persons. Nine persons were injured. The police who were accompanying the jatha had to intervene to restore order, when a few armed persons attacked them with sword-like weapsons. The Sub-Inspector had to order firing in self-defence when the group immediately dispersed. In the firing two persons, Jayachandran and Subramanian, received bullet injuries, one of them seriously. The situation in Tanur is now quiet The incidents of 12th and peaceful. March

are not likely to have any serious reper-

SHRI A. B. VAJPAYEE: Why not order a judicial enquiry?

SHRI B. R. BHAGAT: On every firing you cannot have a judicial enquiry.

SHRI A. B. VAJPAYEE: Yes, there must be

SHRI B. R. BHAGAT: Don't excite the situation by such demands, you know.

SHRI A. B. VAJPAYEE: Madam, a Jan Sangh worker had been killed by point blank firing by a police officer and you say there is no need for a judicial enquiry?

SHRI B. R. BHAGAT: Well, *it* is a question of judgment.

SHRI JOSEPH MATHEN: There cannot be Jan Sangh people there.

SHRI BHUPESH GUPTA: His brief does not throw any light on that.

SHRI M. P. SHUKLA (Uttar Pradesh): The law of the land should take its course and that is the judicial enquiry.

SHRI B. R. BHAGAT: The hon. Member over there referred to the food situation in the State and said that though informal rationing was there, more food should be rushed. The position at present is like this. I think she said that six ounces are given per head under this informal rationing arrangement. I think thai is not the fact. They get 12 ounces.

SHRIMATI DEVAKI GOPIDAS: Yes, 6 ounces rice and 6 ounces of wheat.

SHRI B. R. BHAGAT: Yes, 12 ounces 6 ounces of wheat and 6 ounces of rice, which is the minimum basic requirement for every person and we are trying to meet that. And then there, as you know, as a result of the crop, there is some market arrival and there are other stocks available.

SHRIMATI DEVAKI GOPIDAS: There is bad delivery.

SHRI BHUPESH GUPTA: You don't know. Market arrivals in Kerala? Lot of things go out side from there.

SHRI B. R. BHAGAT: Does the hon. (Member think there is no market in Kerala? I said there are some market arrivals. That is in addition to the ration. the other is to meet the requirements of common people, the poorer sections, *tit those who can afford to pay higher price* can go in for the better varieties ami thus replenish themselves. At the present moment there is no acute scarcity and there is no difficulty. In the coming weeks, I think the situation will improve a»d every step will be made to improve the market arrivats and to send more.

Then the point was made about the importance of developing hydroelectric power and potential in Kerala. This was realised long back and that is evident from the fact that the Third Plan for the State included a provision of Rs. 43⁻⁵ crores for hydroelectric projects out of a total of Rs. 170 crores. So this Rs. 43'5 crores was for power out of a total of Rs. 170 crores for the Third Plan. So tkis point of view was there even then. Aad actually the outlay on power programmes in the Third Plan is likely to e more. That is to say, instead of Rs. 43⁻⁵ crores, it will be exceeded and it wfll be something like Rs. 60 crores. The Cedtral Government is also making every effort to accelerate the assistance to the State for the purpose of power development and I can assure the hon. Members that subject to available resources, everything possible is being done to expedite these power projects under construction in Kerala.

Then a point was made about the pay of the non-gazetted staff. Shrimati Devaki Gopidas said that the pay scales were very low. In this connection, I might mention that the State Government has already appointed a Pay Commission to go into this matter and the matter would be considered further on receipt of this

Commission's recommendations. I might add further that the dearness allowance rates of the State Government employees were increased twice last year first with effect from the 1st April 1964 and secondly with effect from October 1964. The increases which have been indicated ia the Supplementary Demands for Graafc Statement range from three rupees per month to five rupees per month under the April revision and from seven rupees fifty paise per month to fifteen rupees per month under the October revision. These increases are for all the staff of private schools and also for employees paid from the contingency and work-charged establishments. So, apart from the regular employees these people also would be taken care of.

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Then a point was made about anti-sea erosion work in Kerala where land is ia short supply and any effort to bring about the stoppage of erosion, stopping lamd going under the sea, land under cocomut plantation or under rice cultivation, is necessary and the importance of this has been recognised and this year, consistent with the resources available, every effort is being made to make vast progress im the implementation of antisea erosioa schemes. The original Third Plan estimate was Rs. 3-6 crores and by the end of this year almost all this will be spemt. There is a provision in the Budget this year for sixty lakhs of rupees and we anticipate that in the Fourth Plan which is under preparation—and when the Stats Plans are finalised—this work will be given greater importance, the importance that it deserves.

A general question was raised about unemployment and the tensions, political and social, that it creates. There were also the questions of cash crops, expediting industrialisation so as to diversify economy and absorb more people in employment. All these are general questions and I can assure the House . . .

SHRI D. P. KARMARKAR (Mysore): May I respectfully interrupt my esteemed colleague for a moment? I am sorry to hear him calling all these as general questions. If I can ask a straight question of him today, is it not a fact that un-

employment is one of the principal problems in Kerala which has to be tackled before the rest of the things are tackled? Are Government serious about the matter of thinking out some schemes by which employment could be" created as, for example, in Punjab and other States?

Budget (Kerala)

SHRI B. R. BHAGAT: When I said "general" I did not mean to minimise the significance of the problem. What 1 had in mind was that it was not a specific problem; it was a general problem, a larger question. That is why I myself referred to social tensions and political tensions arising out of unemployment and J think the problems of Kerala are very well known all over the country. Exactly the hon. Member has snatched away words from my mouth. T was going to add that every effort would be made to tackle this problem but it has also to.be realised that it cannot be done immediately.

SHRI M- M. DHAR1A (Maharashtra): Regarding the question raised by Mr. Karmarkar, if the hon. Minister feels that unemployment is the major problem in Kerala, may we know what provision has been made in the Budget to deal with this unemployment problem at least to some extent?

SHRI B. R. BHAGAT: As the hon. Members know it cannot be tackled in one year. It has been there for so many years.

SHRI BHUPESH GUPTA: But tell us your plan for next year.

SHRI B. R. BHAGAT: I am coming to this. One way of tackling it is to increase the Plan resources so that whether it is agriculture or industry or small industries or various other activities . . .

SHRI BHUPESH GUPTA: These are in the economic text books.

SHRI B. R. BHAGAT: When he sees the amount every year, there is a step-up.

SHRI BHUPESH GUPTA: What is yaw exact plan?

SHRI B. R. BHAGAT: How can I say? The hon. Member wants it in on« sentence.

SHRI BHUPESH GUPTA: \iake it two, five.

SHRI B. R. BHAGAT: Yes. but plea^-wait. Apart from that, this year the Plan is bigger than last year and particularly in respect of industries provision has bee* made for developing all the existing industrial potential. For example, aa additional sum of ten lakhs has been provided for modernisation of soap and -oil industry.

SHRI BHUPESH GUPTA: What is wonderful about it?

SHRI B. R. BHAGAT: Wonderful? ft adds up. You add up all that and se# where it leads to. It is only one of 'h^. many items. I am sorry the hon. Member unnecessarily gets excited and tries . , .

SHRI BHUPESH GUPTA: Not excited but humoured.

SHRIB. R. BHAGAT: The ceramics industry gets a provision of Rs. 86 lakhs for additional machinery. This is expansion of existing industry. All this is for one year; a provision of Rs. 975 lakhs for the modernisation and expansion of rubber works.

SHRI BHUPESH GUPTA: But modernisation leads to retrenchment.

SHRI B. R. BHAGAT: There is provision of Rs. 7*16 lakhs for the expansion of the Trivandrum Spinning Mills; similarly, there is provision for private enterprt-neurs in respect of various industries to the tune of Rs. 236 lakhs.

SHRI BHUPESH GUPTA: Assistance.

SHRI B. R. BHAGAT: Yes for expansion but they are all related to exact projects.

SHRI BHUPESH GUPTA: But expansion may be of various types; it emmet lead to employment potential.

SHRI B. R. BHAGAT: I mentioned soap, oil, ceramics and the spinning mills. If you add up all these, m one year it comes to a sizable sum.

Budget (Kerala)

SHRI BHUPESH GUPTA: How many⁹

SHRI B. R. BHAGAT*. The various provisions arc Rs. 34 lakhs, Rs. 9 lakhs, Rs. 10 lakhs, Rs. 8 lakhs. You add all that and this comes to a sizable figure.

SHRI JOSEPH MATHEN: Has Government gone into the employment potential of the expenditure which the Minister has mentioned?

SHRI B. R. BHAGAT: I do not have the figure of employment potential but I am only saying that . . .

SHRI BHUPESH GUPTA: It means nothing.

SHRI B. R. BHAGAT: It means many things.

SHRI BHUPESH GUPTA: It may not it is quite possible for industry orb certain loans and yet k(employment at existing levels

B. R. BHAGAT: It is well known that expansion generates new employment and it is not a very highly capital intensive . . .

SHRI BHUPESH GUPTA: The entire jute industry absorbed the . . .

SHRI B. R. BHAGAT: There is no jute here in Kerala.

SHRI BHUPESH GUPTA: 1 am only saying that much money was spent here but it did not create milth employment potential.

PROF. M. B. LAL: What Mr. Mathen wanted to know was whether Government has *made* any calculation of the employment potential or has just only made-certain provision in the Budget.

SHRI M. RUTHNASWAMY: J also would like to know.

SHRI B. R. BHAGAT: If the hon. Members want it, it can be worked out but just now I do not have that. Even in this year's Budget...

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SHRI M. RUTHNASWAMY: May I know how many technical schools are to be established this year, 1965-66?

SHRI B. R. BHAGAT: I Uo not have that information.

SHRI M. RUTHNASWAMY: What provision has been made?

SHRI B. R. BHAGAT: The hon. Member did not raise it. 1 do not have any information. I can get that information.

SHRI BHUPESH GUPTA: We have heard of many "have nots" in the world and he is one of them.

SHRI B. R. BHAGAT: 1 am sorry, Madam, this point about technical education was not asked earlier. It is being asked just now. I could not anticipate tills. 1 have not got the information with me. 1 am not an encyclopaedia on Kerala.

SHRI BHUPESH GUPTA: Have you heard of Ethelred the Unready?

SHRI B. R. BHAGAT: I wish those points had been raised.

PROF. M. B. LAL: The Opposition wishes the State Government to function on democratic lines because we know that it is not possible for the Central Government to know everything about the State

SHRI B. R. BHAGAT: I agree with the hon. Member.

SHRI BHUPESH GUPTA: Then why are you doing all this?

SHRI B. R. BHAGAT: 1 was talking of the State sector and there is participation in the private sector. Apart from these, there is a provision of twenty lakh* of rupees for share participation in the Titanium Project. The figure then comes to a sizable proportion and this is all done to expand the economic . . .

SHRI BHUPESH GUPTA: Buying shares in a private company does not increase the employment potential. The existing shares are bought; they are just transferred. How does it increase the employment potential?

SHRI B. R. BHAGAT: All this will increase the employment potential.

SHRI BHUPESH GUPTA: Madam, ask him how buying of shares will increase ibe employment potential.

SHRI B. R. BHAGAT: I am not yielding. Let me complete what I have to say and then. if the hon. Member wants to put a question, he can do so.

This is all about industries. They »re not capital intensive industries. They are industries which will generate more employment. Then development of piggery, poultry and fishery. In the context of Kerala . .

THE DEPUTY CHAIRMAN: What about family planning?

SHRI B. R. BHAGAT: Unfortunately. Madam, no Member raised that point.

Now, Rs. 20 lakhs have been provided for piggery development alone and this is employment-intensive programme. A sum of Rs. 32 lakhs has been provided this year for poultry development and 1 thiuk the hon. Member will agree that it is employmentoriented. Then Rs. 28 lakhs for fishery craft and Rs. 25 lakhs for construction of fishing harbours and landing centres and another Rs. 2 lakhs for training. So whether for industries, medium industries or agro-industries or processing industries, a sizable amount has been set apart and all these are bound to speed up the economic activity. I know and I entirely agree with the hon. Member that the employment situation in Kerala has got to be tackled in a big way aid in the Fourth Plan, when it is drawn hope that this particular aspect will . be taken care of. Whatever has bcea dine in this Budget is in the light of the resources available and a good deal of Central | they have no information. assistance has been granted. Out of Rs. 42 crores of Plan expenditure,

Rs. 30 crores has been given by way of Central assistance in this year alone. And that is how all this was possible, to take up activities that will give more employment. More has got to be done in the coming years if you want to tackle the unemployment situation and the hon. Member should not go away with the Impression that these things will not be done in a big way . . .

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Madam, these are the points that I wanted to touch upon and I hope the House will approve the Budget.

SHRI MP. SHUKLA: The hon. Minister has not replied to Mr. Vajpayee's question about judicial enquiry into the incident of firing. I think the administrative practice all over the country is that when there is any firing by any Government servant, especially by the police, an enquiry is held by a judicial magistrate.

SHRI B. R. BHAGAT: I have said that there is no case for a judicial enquiry.

SHRI A. B. VAJPAYEE: May I know whether the hon. Minister has gone into the case or he has read out some prepared brief? He does not know that there was no magistrate to order the firing; the police officer fired on his own accord and a political worker has been killed.

SHRI B. R. BHAGAT: The firing was in' self-defence; he was attacked by a mob.

SHRI A. B. VAJPAYEE: The facts have been disputed. The Sarvodaya Leader, Mr. Kelappan, has issued a state^J tnent contradicting the version given by the Kerala Government. How can the Minister say . . .

THE DEPUTY CHAIRMAN: Was there a death by firing?

SHRI A. B. VAJPAYEE: Yes; there • was. That cannot be denied.

SHRI B. R. BHAGAT: We have no Information.

SHRI DEPUTY CHAIRMAN: But.

SHRI BHUPESH GUPTA: Then what are they here for?

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SHRI B. R. BHAGAT: I think I can give the information if hon. Members put up a call attention notice.

SHRI M. P. SHUKLA: A person has been killed by the firing by the police and the police officer claims lhai ii was done in selfdefence but that can be adjudged by a judicial magistrate and the court and not by the Government, i bat is the normal practice. I have been in the Government and I know that it is the normal practice in such cases for an enquiry to be made by a judical magistrate. Here there was firing by the police officer without the order of the judicial magistrate.

SHRI B. K. P. SINHA (Bihar): As far as I understand, normally it is provided that a magistrate in suitable cases orders firing but then there is a general law or the principles of self-defence which is available as much to the officers of Government as to any citizen which makes it legal for a person in order to save his life to resort to whatever means are available for saving his life. In this case I feel though there was no magistrate the mob was in the most riotous mood and they were attacking the Sub-Inspector of Police.

THL DEPUTY CHAIRMAN: self-defence issue itself is being challenged. Therefore I hope they will not arrive at any conclusion. What I would request the Government is that they collect the information and give it to us later.

SHRI M. P. SHUKLA: May I ask . . . (.Interruptions).

SHRI BHUPESH GUPTA: You listen to the ex-Minister because they are always sensible.

PROF. M. B. LAL: Madam, the problem with which we are faced is very serious. The pssumed Central Government has responsibility for the admin tion of Kerala through the President's Hale. The Central Government therefore wHl have to get itself acquainted with the

affairs of Kerala more than with the affairs of any other State, if to every question they say "We have no information' they are only making a case for transferring the power from the Centre to the State authorities there. That i^ thing.

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Secondly. I beg to submit. Madam, that whenever there is death in any condition other than normal an inquest is held; so in any case of death due to firing there should be an enquiry and it should be for the Commissioner of the Inquiri decide whether the. action was taken self-defence or not.

SHRI M. M. DHARIA: In view of the iii that a responsible Member like Mr. Vaipayee has made serious allegations so far as the firing is concerned, since the hon. Home Minister is present here, may I request him to get the information and make a statement in the House regarding tiring?

SHRI B. R. BHAGAT: That will be

Smn BHUPESH GUPTA: Madam, first of all. I rise on a point of procedure, you may say. The Kerala Assembly docs not exist any more. Today tile Budget discussion is taking place and there serious allegation that at point blank

ige a police officer has jhot somebody, made here. Now we expect in such the Ministers would come prepared with all the material information. We have not been given even srial infer mation on this subject. Therefore, Madam. 1 say it is very unfair because everything is taken for granted. Therefore I would request that on Monday the Government should come here make a clear statement and would tell us what they think the case to be, to what extent they are satisfied or not satisfied with it gard to the various allegations that have been made in this connection and ask the officers of the Kerala Government to brief the Ministers a little better if they would show small mercies

SHRI B R. BHAGAT: For thai not as if we should not pass the Budget I today. Certainly I have given all the

available information just now. If hon. Members have obviously any doubts we shall collect further information; if they give proper notice certainly all the information will be made available. There is no difficulty about that.

THE DEPUTY CHAIRMAN: The Government will collect all the information, now that the Centre is responsible, and will give it to us in detail on Monday.

MESSAGES FROM LOK SABHA

I. THE KERALA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1965

It. THE KERALA APPROPRIATION BIIL, 1965

SECRETARY: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

a)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha. 1 am directed lo enclose herewith a copy of the Kerala Appropriation (Vote on Account) Bill. 1965 as passed by Lok Sabha at its sitting held on the 26th March, 1965.

The Speaker has certified that this Bill is a Money Bill."

(II)

in accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Kerala Appropriation Bill, 1965, as passed by Lok Sabha at its sitting held on the 26th March. 1965.

The Speaker has certified that this Bill is a Money Bill."

Madam, I beg to lay a copy of each of the Bills on the Table.

STATUTORY RESOLUTION RE. CREA-TION OF CERTAIN NEW ALL-INDIA SERVICES

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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Ma'dam, I . . .

SHRI BHUPESH GUPTA (West Bengal): What is he doing?

THE DEPUTY CHAIRMAN: We are taking up the next item on the order paper.

SHRI JAISUKHLAL HATHI: Madam, I beg to move the following Resolution:—

"This House do resolve in pursuance of clause (1) of article 312 of the Constitution that it is necessary and expedient in the national interest that Parliament should by law provide for the creation of the following All-India Services common to the Union and the States and regulate the recruitment, and the conditions of service of persons appointed, to each of these Services, namely:.—

- (i) the Indian Agricultural Service; and
- (ii) the Indian Educational Service (General Education, Technical Education)."

SHRI BHUPESH GUPTA: Madam....

THE DEPUTY CHAIRMAN: He has not finished.

SHRI BHUPESH GUPTA: I want to rise on a point of order?

THE DEPUTY CHAIRMAN: What is the point of order? This is on the order paper. Let him speak on it.

SHRI BHUPESH GUPTA: Before he speaks, the point is whether his speech will be *intra vires* or *ultra vires* of the Constitution.

(Interruptions)

THE DEPUTY CHAIRMAN: Let him nove.

SHRI BHUPESH GUPTA: He has moved. I ask you to consider whether he has the authority to move it. Our Constitution is a federal Constitution.